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## **NHRC Takes Cognisance of Tribal Girl Trafficking**

The National Human Rights Commission (NHRC), India took suo motu cognisance of a media report that a 17-year-old tribal girl from the Kankadahada area of Dhenkanal district, Odisha, was trafficked, sold and subjected to repeated sexual assaults for about two years in Jhansi, Uttar Pradesh. Reportedly, the victim and three other girls were trafficked to Uttar Pradesh on the pretext of providing jobs. The girl managed to escape with the help of a local advocate and approached the Jhansi police.



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### **NHRC INDIA'S INTERNSHIP PROGRAMME CONCLUDES**

The two-week Online Short Term Internship Programme (OSTI) of the National Human Rights Commission (NHRC), India concluded with 98 university-level students completing the programme. Chairing the valedictory session, Justice V Ramasubramanian urged the interns to go beyond academic success to become compassionate individuals.



**The National Human Rights Commission (NHRC), India organised a meeting of its Core Group on Environment & Climate on the theme 'Heat Wave and its Mitigation in Urban Areas' in hybrid mode in New Delhi. Chairperson, Justice V Ramasubramanian while presiding the meeting, said that there is a recurring annual discourse on pollution in winter and heat waves in summer for some time now.**

## NHRC issues notices after 3 die cleaning Ludhiana sewer

**NEW DELHI:** Taking suo motu cognisance of the deaths of three workers who allegedly inhaled toxic fumes while cleaning a sewage line inside a factory in Ludhiana on June 1, the NHRC has issued notices to the Punjab Chief Secretary and Ludhiana Police Commissioner, seeking a detailed report into the incident.

According to reports, the workers were hired to clean a sewage system used for disposing of chemical waste and entered the sewer without safety equipment. Observing that the incident, if true, raises serious human rights concerns, the NHRC has sought a detailed report from the officials within two weeks on the investigation, condition of the injured and compensation provided.

MPOST

# राज्य मानवाधिकार आयोगों में रिक्त पद भरने संबंधी अर्जी पर सुनवाई से इन्कार

नई दिल्ली, प्रेटर: सुप्रीम कोर्ट ने शुक्रवार को उस याचिका पर सुनवाई से इन्कार कर दिया, जिसमें कुछ राज्य मानवाधिकार आयोगों के अध्यक्ष और सदस्यों के रिक्त पदों को शीघ्र भरने का निर्देश देने की मांग की गई थी। जस्टिस विक्रम नाथ और जस्टिस वी मोहन की पीठ ने याचिकाकर्ता से पूछा कि उन्होंने संबंधित हाई कोर्ट का दरवाजा क्यों नहीं खटखटाया। याचिका पर सुनवाई को लेकर पीठ के अनिच्छा जताने के बाद याचिकाकर्ता के वकील ने याचिका वापस लेने की अनुमति मांगी। पीठ ने



सुप्रीम कोर्ट ने पूछा, संबंधित हाई कोर्ट का दरवाजा क्यों नहीं खटखटाया

उन्हें याचिका वापस लेने की अनुमति देने के साथ ही कानून के तहत उपलब्ध अन्य कानूनी विकल्पों का लाभ उठाने की छूट प्रदान कर दी। सुनवाई के दौरान याचिकाकर्ता के वकील ने राज्य

मानवाधिकार आयोगों में रिक्तियों का उल्लेख करते हुए कहा कि उत्तर प्रदेश मानवाधिकार आयोग में पिछले दो वर्षों से कोई अध्यक्ष नहीं है। उन्होंने कहा कि शीर्ष अदालत ने पहले भी इस तरह के मामले में नोटिस जारी किया था। इस पर पीठ ने पूछा कि याचिकाकर्ता ने अलग याचिका क्यों दायर की है। वकील ने कहा कि पिछली याचिका राष्ट्रीय मानवाधिकार आयोग में रिक्तियों को भरने के संबंध में थी, जबकि वर्तमान याचिका राज्य मानवाधिकार आयोगों में रिक्तियों से संबंधित है।

# Balianta murder: ADG Gangwar deposes before NHRC

**PNS** ■ Bhubaneswar

**I**n a significant development in the GRP constable Soumya Ranjan Swain murder case in Balianta, Additional Director General (ADG) of Police Dayal Gangwar appeared before the National Human Rights Commission (NHRC) on Friday

The move comes after members of Soumya's family alleged that Gangwar was connected to the case and had a role in the events leading up to the victim's death.

Soumya's family had earlier raised serious allegations, claiming that the victim was subjected to harassment and mental torture by the senior police official. These allegations prompted demands for a thorough and impartial investigation into the circumstances surrounding the death.

As part of its probe, the NHRC has conducted extensive questioning of several persons linked to the case. Those examined include Soumya's former girlfriend, the complainant, a doctor and a driver, among others. The commission is collecting statements and evidence from all relevant persons to establish the facts and determine whether any human rights violations or procedural lapses occurred.

The commission is examining various aspects of the case, including the sequence of events leading to the incident and the actions taken thereafter. Over the past three days, the NHRC team has recorded statements of several persons connected to the case.

The commission is understood to be gathering information before finalising its observations.

## Balianta murder NHRC questions Soumya's ex-girlfriend

**PNS** ■ Bhubaneswar

**T**he NHRC, intensifying its probe into the GRP Constable Soumya Ranjan Swain murder case, on Thursday questioned several key persons connected to the case.

Soumya Ranjan's former girlfriend, Crime Branch DSP Ratnaprabha Satpathy and Zone-4 ACP Abhimanyu Nayak were grilled by a NHRC team.

The development comes amid allegations raised by Soumya Ranjan's family, who had questioned the role of ADG Dayal Gangawar in the matter. Sources indicate that the senior officer may also be questioned by the commission.

The complainant, who was questioned on Wednesday, was once again interrogated

by the commission on Thursday. Soumya Ranjan's friend Om had also been examined earlier as part of the ongoing inquiry.

As the investigation entered its fourth day, significant developments are expected in the case. Apart from this, the NHRC is also likely to seek explanations from the Bhubaneswar DCP and the Commissioner of Police regarding the progress and handling of the investigation.

The NHRC has also recorded statements from several persons linked to the case, including doctors who conducted the postmortem and the truck driver associated with the incident.

The Crime Branch has so far arrested 18 accused in connection with Soumya Ranjan's murder.



**Source: <https://newsroompost.com/india/all-naga-students-association-seeks-release-of-hostages-issues-ultimatum-to-manipur-govt/5357285.html/amp>**

All Naga Students Association seeks release of hostages, issues ultimatum to Manipur govt

The demonstrators carried banners and placards to call for a stop to abductions. Assistant Secretary, All Manipur Nupi Marup, Ningthoujam Premila, said that the rally aimed to convey the people's issue to leaders.  
ANI 24 hours ago

Imphal (Manipur): The All Naga Students' Association, Manipur (ANSAM) on Friday demanded that the Manipur government release six Naga hostages and hand them over to the victim families and the Naga community.

Speaking to ANI, ANSAM President Th. Angteshang Maring said the organisation has launched a solidarity march for the hostages and submitted an ultimatum to the state government.

"We have given an ultimatum to the state government to release the hostages and hand them over to the victim families and the Naga people. We have started a solidarity march for the hostages, demanding that the state and central governments take action and ensure their release," Maring said.

Earlier on May 28, Security forces were deployed to Irawat Bhavan in Imphal as the All Manipur Nupi Marup held a protest rally on Wednesday, demanding the immediate release of six Naga hostages. The organisation submitted a memorandum to Manipur Governor Ajay Kumar Bhalla regarding the ongoing crisis in the state.

The demonstrators carried banners and placards to call for a stop to abductions. Assistant Secretary, All Manipur Nupi Marup, Ningthoujam Premila, said that the rally aimed to convey the people's issue to leaders.

"Our protest rally is being organised for the submission of a memorandum to the Governor of Manipur regarding the present crisis and various issues affecting the state. Through the rally, we want the leaders to listen to the problems being faced by the people," she told ANI.

Meanwhile, a delegation led by Manipur Congress President Keisham Meghachandra Singh on Wednesday met the National Human Rights Commission over issues relating to Manipur.

Singh said, "We visited the National Human Rights Commission today over issues relating to Manipur. We filed a complaint to NHRC on the present issues of Manipur."

Earlier on Monday, the Naga Peoples Union demanded the immediate and safe release of six Naga civilians allegedly abducted on May 13, holding a massive rally in Manipur's Imphal and submitting a memorandum to the state government.

Earlier, on May 15, a total of 28 hostages were released after both the Kuki and Naga sides freed 14 individuals

each, in a development facilitated by the United Naga Council (UNC), civil society organisations (CSOs), and law enforcement agencies.



**Source: <https://www.edexlive.com/amp/story/news/all-naga-students-association-seeks-release-of-hostages-issues-ultimatum-to-manipur-govt>**

All Naga Students Association seeks release of hostages, issues ultimatum to Manipur govt

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ANI

Updated: 5th Jun, 2026 at 8:50 PM

Imphal: The All Naga Students' Association, Manipur (ANSAM) on Friday demanded that the Manipur government release six Naga hostages and hand them over to the victim families and the Naga community.

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"Our protest rally is being organised for the submission of a memorandum to the Governor of Manipur regarding the present crisis and various issues affecting the state. Through the rally, we want the leaders to listen to the problems being faced by the people," she told ANI.

Meanwhile, a delegation led by Manipur Congress President Keisham Meghachandra Singh on Wednesday met the National Human Rights Commission over issues relating to Manipur.

Singh said, "We visited the National Human Rights Commission today over issues relating to Manipur. We filed a complaint to NHRC on the present issues of Manipur."

Earlier on Monday, the Naga Peoples Union demanded the immediate and safe release of six Naga civilians allegedly abducted on May 13, holding a massive rally in Manipur's Imphal and submitting a memorandum to the state government.

Earlier, on May 15, a total of 28 hostages were released after both the Kuki and Naga sides freed 14 individuals each, in a development facilitated by the United Naga Council (UNC), civil society organisations (CSOs), and law enforcement agencies.



**Source: <https://www.prameyanews.com/audio-clip-reveals-new-twist-in-soumya-murder-case-18-arrested-so-far>**

Audio clip reveals new twist in Soumya Murder Case; 18 arrested so far

The investigation into the Soumya murder case has taken a new turn after an audio clip from the victim's girlfriend surfaced, revealing a dispute between Soumya and his friend Om.

Published By : Tuhina Sahoo | June 5, 2026 1:43 PM

Bhubaneswar, June 5: The investigation into the Soumya murder case has taken a new turn after an audio clip from the victim's girlfriend surfaced, revealing a dispute between Soumya and his friend Om.

The audio reportedly indicates that Soumya and Om had disagreements over money related to a local gym. According to the girlfriend, Soumya had an argument with the gym owner over payments, after which Om also left the gym. The clip further suggests that Om discouraged others from visiting the gym by claiming it had shut down, escalating tensions between the two friends.

Crime Branch Director General Vinaytosh Mishra said the investigation team has identified several individuals using digital evidence and mobile data. He added that all persons present during the incident have been brought under the scope of inquiry, and arrests were made based on verified technical proof.

So far, police have arrested 18 people in connection with the case, with the possibility of more arrests as the probe continues. The National Human Rights Commission (NHRC) is also closely monitoring the investigation.

Soumya's girlfriend appeared before the commission on Thursday, along with officials from Balipatna police station and the Crime Branch. Investigators have recorded Om's statement and are expecting further leads from the girlfriend's deposition.



**Source: <https://thenewsmill.com/2026/06/all-naga-students-association-issues-ultimatum-to-release-six-hostages-in-manipur/>**

All Naga Students Association issues ultimatum to release six hostages in Manipur

TNM (With ANI Inputs)

Published On: Jun 5, 2026

The All Naga Students' Association, Manipur (ANSAM), has demanded the release of six Naga hostages by the Manipur government, urging that they be handed over to the victim families and the Naga community.

Speaking to ANI, ANSAM President Th. Angteshang Maring stated, "We have given an ultimatum to the state government to release the hostages and hand them over to the victim families and the Naga people. We have started a solidarity march for the hostages, demanding that the state and central governments take action and ensure their release."

On May 28, security forces were deployed at Irawat Bhavan in Imphal during a protest rally by the All Manipur Nupi Marup. The rally called for the immediate release of the six Naga hostages and included the submission of a memorandum to Manipur Governor Ajay Kumar Bhalla addressing the ongoing crisis in the state.

Demonstrators carried banners and placards urging an end to abductions. Assistant Secretary of All Manipur Nupi Marup, Ningthoujam Premila, said, "Our protest rally is being organised for the submission of a memorandum to the Governor of Manipur regarding the present crisis and various issues affecting the state. Through the rally, we want the leaders to listen to the problems being faced by the people."

Additionally, on the same day, a delegation led by Manipur Congress President Keisham Meghachandra Singh met the National Human Rights Commission to raise concerns about issues relating to Manipur. Singh commented, "We visited the National Human Rights Commission today over issues relating to Manipur. We filed a complaint to NHRC on the present issues of Manipur."

Earlier, on May 13, six Naga civilians were allegedly abducted. The Naga Peoples Union has since demanded their immediate and safe release, holding a large rally in Imphal and submitting a memorandum to the state government.

Previously, on May 15, 28 hostages were released after equal numbers of individuals were freed by the Kuki and Naga sides. This release was facilitated by the United Naga Council (UNC), civil society organisations (CSOs), and law enforcement agencies.



**Source:** <https://www.deccanchronicle.com/nation/sc-declines-plea-on-shrc-vacancies-1961560>

SC Declines Plea On SHRC Vacancies  
DC Correspondent 5 June 2026 8:04 PM

After the court indicated its disinclination to hear the matter, the petitioner's counsel sought permission to withdraw the plea, which was granted: Reports

NEW DELHI: The Supreme Court on Friday declined to entertain a plea seeking directions for expeditious filling of vacancies in State Human Rights Commissions, and allowed the petitioner to withdraw the petition with liberty to pursue remedies available under law. A Bench of Justices Vikram Nath and V. Mohan questioned why the petitioner had not approached the jurisdictional High Courts, noting that such matters were being monitored there.

After the court indicated its disinclination to hear the matter, the petitioner's counsel sought permission to withdraw the plea, which was granted. During the hearing, the counsel pointed to vacancies in several State human rights commissions and submitted that the Uttar Pradesh Human Rights Commission had been without a chairperson for the past two years. When informed that the court had earlier issued notice in a similar matter, the Bench asked why a separate petition had been filed. The counsel clarified that the earlier case pertained to vacancies in the National Human Rights Commission, whereas the present plea related to state commissions.

"Why have you not gone to the high court? The High Courts have been monitoring all this," the Bench said. The counsel argued that the issue involved multiple States and warned that the Uttar Pradesh Human Rights Commission could become defunct. The plea sought directions to authorities to fill vacant posts of chairperson and members in State human rights commissions to ensure effective enforcement under the Protection of Human Rights Act, 1993, and to place on record the current vacancy position and status of the selection process.



**Source: <https://telanganatoday.com/sc-refuses-plea-seeking-expedited-appointments-in-state-human-rights-commissions>**

Home | News | Sc Refuses Plea Seeking Expedited Appointments In State Human Rights Commissions

SC refuses plea seeking expedited appointments in State Human Rights Commissions

The Supreme Court declined to entertain a plea seeking speedy appointments to vacant posts in State Human Rights Commissions, advising the petitioner to approach respective High Courts. The petitioner later withdrew the plea, citing vacancies that could render some commissions ineffective and defunct

By PTI Published Date - 5 June 2026, 02:27 PM

New Delhi: The Supreme Court on Friday refused to entertain a petition seeking a direction for expeditious filling up of vacant posts of chairperson and members of some state human rights commissions. A bench of Justices Vikram Nath and V Mohana asked the petitioner as to why he has not approached the high court concerned.

After the bench showed its disinclination in entertaining the plea, the counsel appearing for the petitioner urged that he be allowed to withdraw the petition. The bench permitted him to withdraw the plea with a liberty to avail remedy as available in law.

During the hearing, the petitioner's counsel referred to the vacancies in the state human rights commissions and said that Uttar Pradesh Human Rights Commission does not have a chairperson for the last two years.

He said notice was earlier issued by the top court in a similar matter. The bench asked why the petitioner has filed a separate petition. The counsel said the earlier petition was regarding filling up of vacancies in the National Human Rights Commission, while the petition filed now relates to vacancies in the state human rights commissions.

"Why have you not gone to the high court? The high courts have been monitoring all this," the bench said. The petitioner's counsel said the plea relates to multiple states and the Uttar Pradesh Human Rights Commission will become defunct.

The plea sought direction to authorities concerned for expeditious filling up of vacant posts of chairperson and members of the state human rights commission so as to ensure effective enforcement of human rights under the Protection of Human Rights Act, 1993.

Besides other directives, it also sought a direction to the authorities to place on record the present vacancy position in the state human rights commission, including the dates from which the posts of chairperson and member have remained vacant, together with the status of the recommendation or selection process.



**Source:** <https://english.punjabkesari.com/india/sc-refuses-to-entertain-pil-over-vacant-posts-in-up-human-rights-commission-grants-liberty-to-approach-hc/amp/>

Home » India » SC refuses to entertain PIL over vacant posts in UP Human Rights Commission, grants liberty to approach HC

SC refuses to entertain PIL over vacant posts in UP Human Rights Commission, grants liberty to approach HC

By: IANS

On: Friday, June 5, 2026 4:52 PM

New Delhi, June 5 (IANS) The Supreme Court on Friday declined to entertain a public interest litigation (PIL) seeking directions for filling vacant posts in the Uttar Pradesh Human Rights Commission and framing a standard operating procedure (SOP) for timely appointments in human rights bodies across the country.

A bench of Justices Vikram Nath and V. Mahadevan questioned the maintainability of the plea under Article 32 of the Constitution and asked the petitioner to pursue remedies before the Allahabad High Court.

During the hearing, the petitioner's counsel submitted that a similar matter was pending before the apex court related to vacancies in the National Human Rights Commission (NHRC), while the present plea concerned vacancies in state human rights commissions, particularly in Uttar Pradesh.

As the counsel argued that the Uttar Pradesh Human Rights Commission had been functioning without a Chairperson for nearly two years and currently had only two members, the Justice Vikram Nath-led Bench said: "Why don't you go to the High Court? High Courts have been monitoring all this. Why should you come under Article 32?"

When the petitioner's counsel attempted to draw the top court's attention to a chart showing vacancies in various state human rights commissions, the bench declined to examine the issue and indicated its unwillingness to entertain the petition.

The plea was subsequently withdrawn by the petitioner with liberty to approach the Allahabad High Court, following which the apex court dismissed the matter as withdrawn.

The petition had sought directions for filling the vacant posts of Chairperson and members in the Uttar Pradesh Human Rights Commission at the earliest. It also prayed for the formulation of a uniform SOP for the Centre and states to ensure timely appointments to human rights commissions and prevent posts from remaining vacant for prolonged periods. The plea suggested that the selection process should commence at least six months before a vacancy arises.

Filed through advocate Aviral Saxena, the PIL contended that the post of Chairperson of the Uttar Pradesh State Human Rights Commission had remained vacant since June 4, 2024, adversely affecting the functioning of the statutory body constituted under the Protection of Human Rights Act, 1993. The petition claimed that prolonged vacancies had rendered the Uttar Pradesh State Human Rights Commission functionally impaired and affected its

ability to inquire into allegations of human rights violations and provide institutional redress to aggrieved persons.

It further claimed that several other states, including Arunachal Pradesh, Karnataka, Tamil Nadu, Sikkim, Manipur, Meghalaya and Uttarakhand, were also not operating their human rights commissions at full strength due to vacancies.

Relying on the Supreme Court's decision in *D.K. Basu v. State of West Bengal* and subsequent proceedings relating to vacancies in the NHRC, the plea argued that the constitution and effective functioning of state human rights commissions were a statutory obligation and not a matter of executive discretion. The petition also referred to pending proceedings before the apex court concerning vacancies in the NHRC and alleged that prolonged delays in appointments undermine the institutional framework meant for the protection of human and fundamental rights.

-IANS



**Source: <https://pragativadi.com/soumya-murder-probe-girlfriends-audio-reveals-rift-om-under-scanner/>**

Soumya Murder Probe: Girlfriend's Audio Reveals Rift, Om Under Scanner  
by Itishree Sethy June 5, 2026

Investigators uncovered new details in the Soumya murder case after an audio clip from the victim's girlfriend surfaced, revealing a dispute between Soumya and his friend Om.

The audio suggested that Soumya and Om had disagreements over money linked to a local gym. According to the girlfriend, Soumya argued with the gym owner over payments, and Om later left the gym as well. The clip indicated that Om discouraged other members from visiting the gym, claiming it had closed, which led to further tension between the two friends.

Crime Branch Director General Vinaytosh Mishra confirmed that the investigation team identified several individuals through digital evidence and mobile data. Officers included all those present during the incident within the scope of inquiry. Mishra stated that technology helped trace suspects, and arrests followed based on verified digital proof.

So far, police have arrested 18 people in connection with the case. The number may rise as the investigation progresses. The National Human Rights Commission (NHRC) continues to monitor the probe closely.

Soumya's girlfriend appeared before the commission yesterday, along with several officers from Balipatna police station and the Crime Branch. Investigators recorded Om's statement and expect new insights from the girlfriend's testimony.



**Source: <https://www.sentinelassam.com/more-news/national-news/national-human-rights-commission-nhrc-chief-calls-for-measures-to-mitigate-heat-wave-in-urban-areas>**

National News

National Human Rights Commission (NHRC) chief calls for measures to mitigate heat wave in urban areas

NHRC Chairperson Justice V. Ramasubramanian called for stricter regulation of construction around water bodies while leading discussions on the impact of heat wave in urban areas, an official said on Thursday.

Sentinel Digital Desk

Published on: 05 Jun 2026, 11:24 am

NEW DELHI: NHRC Chairperson Justice V. Ramasubramanian called for stricter regulation of construction around water bodies while leading discussions on the impact of heat wave in urban areas, an official said on Thursday.

Speaking at an event organised by the National Human Rights Commission's (NHRC) Core Group on Environment and Climate on the topic 'Heat Wave and its Mitigation in Urban Areas', Justice Ramasubramanian emphasised the need for stronger protection of existing natural ecosystems and actionable recommendations focused on sustainable urban development.

One of the key suggestions made at the event was to improve heat wave mortality and morbidity surveillance through a unified, scientifically validated reporting and data management system, according to a statement.

Another participant stressed the need to institutionalise Heat Action Plans and their implementation across all states, districts, and cities through dedicated Heat Officers, integrated governance dashboards, regular monitoring, and inter-departmental coordination.

Justice Ramasubramanian said that the destruction of water bodies and forests is the primary cause of increasing heat stress, advocating for stronger protection of existing natural ecosystems, stricter regulation of construction around water bodies, and actionable recommendations focused on sustainable urban development.

He said that there has been a recurring annual discourse on pollution in winter and heat waves in summer for some time now, without any visible effects of the mitigation efforts to protect human life from the impact of these crises.

Aakash Shrivastava, Additional Director, Ministry of Health and Family Welfare, cautioned that heat-related health risks are projected to rise significantly by 2035 and called for expanded Heat Health Action Plans, stronger surveillance systems, greater healthcare capacity, wider training of medical personnel, and improved hospital preparedness to reduce fatalities.

NHRC Member Justice Bidyut Ranjan Sarangi said that there is a need to balance urban development with environmental protection, urging collective action to conserve nature, expand green areas, and safeguard resources for future generations.

NHRC Secretary General Bharat Lal, in his opening remarks at the hybrid event held at Manav Adhikar Bhavan, highlighted the background for convening the Core Group on Environment and Climate.

He said heat waves are a growing human rights concern linked to environmental degradation and climate change. (IANS)



**Source: <https://odishatv.in/odisha/baliana-murder-case-nhrc-scrutiny-continues-crime-branch-intensifies-scientific-probe-12003622/amp>**

Baliana murder case: NHRC scrutiny continues, Crime Branch intensifies scientific probe

NHRC scrutinizes GRP constable Soumya Ranjan Swain's murder case as Odisha Crime Branch expands the probe to include all individuals present at the scene.

05 Jun 2026 11:24 IST

Srijata Mishra

National Human Rights Commission (NHRC) continued its scrutiny of the murder case of Government Railway Police (GRP) constable Soumya Ranjan Swain. The development comes amid Odisha Crime Branch said it is carrying out a scientific investigation and expanded the scope of the probe to include all persons present at the scene of the incident.

Crime Branch Director General Vinaytosh Mishra said officials are conducting the investigation based on technological and digital evidence to identify those linked to the case.

He said that all individuals who were present at the spot were brought within the ambit of the investigation and their mobile phones examined as part of the evidence-gathering process.

#### Digital Evidence Leads To More Arrests

According to Mishra, several individuals were identified through technological means during the investigation. He said digital evidence recovered from mobile phones helped officials trace and identify persons connected to the incident.

"We conducted a scientific investigation. Based on that, we identified many people through technological means. Those who were present there, we called them up and checked their phones. Verified digital evidences on their phones as well. From those, we identified a lot of people and made arrests. More arrests will be made in the future," he said.

Crime Branch DG informed that 18 persons have been arrested so far in connection with the case. He added that the number of arrests is expected to rise as the investigation progresses.

#### NHRC Continues Examination Of Witnesses

Meanwhile, Soumya's girlfriend appeared before the NHRC on Thursday. Several individuals, including the Crime Branch investigating officer, the former investigating officer of Baliana police station and an Assistant Commissioner of Police (ACP), were also questioned by the Commission.

Suspicion is also reportedly increasing around Soumya's friend Om, who was with him on the day of the incident. The Commission already recorded his statement.

#### Focus On Further Leads In Investigation

Officials expect that questioning the victim woman who accused Soumya of attempted rape and his girlfriend

could provide fresh information relevant to the case.

When asked about the NHRC's ongoing scrutiny, Mishra declined to comment on the matter.

#### Case Background

The Baliana mob lynching case surfaced on May 7 after two women alleged that they were assaulted and misbehaved with by two youths near the Bhingarpur-Kaja area on the outskirts of Bhubaneswar.

Following the allegations, local residents allegedly caught the duo and assaulted them publicly. GRP constable Soumya Ranjan Swain later succumbed to his injuries, while the other youth sustained injuries.

The incident subsequently triggered concerns over mob justice, alleged police negligence and women's safety.

Also Read: Baliana Soumya Ranjan death case: NHRC widens probe, questions female friend to unravel conspiracy angle

The Odisha government later handed over the investigation to the CID Crime Branch, while the Odisha State Commission for Women also initiated a separate inquiry into the matter.



**Source: <https://odishatv.in/odisha/balianta-soumya-murder-case-adg-dayal-gangwar-appears-before-nhrc-12004692>**

OdishaNews

Balianta Soumya murder case: ADG Dayal Gangwar appears before NHRC

Soumya's family had earlier raised serious allegations, claiming that the victim was subjected to harassment and mental torture. These allegations prompted demands for a thorough and impartial investigation.

Rajendra Mohapatra

05 Jun 2026 15:43 IST

In a significant development in the Soumya Ranjan murder case in Balianta, the Additional Director General (ADG) of Police Dayal Gangwar appeared before the National Human Rights Commission (NHRC) as part of its ongoing inquiry on Friday.

The move comes after members of Soumya's family alleged that the senior police officer was connected to the case and had a role in the events leading up to the victim's death.

Soumya's family had earlier raised serious allegations, claiming that the victim was subjected to harassment and mental torture. These allegations prompted demands for a thorough and impartial investigation into the circumstances surrounding the death.

As part of its probe, the NHRC has conducted extensive questioning of several individuals linked to the case. Those examined include Soumya's female friend, the complainant, a doctor, and a driver, among others. The commission is gathering statements and evidence from all relevant persons to establish the facts and determine whether any human rights violations or procedural lapses occurred.

The Commission is examining various aspects of the case, including the sequence of events leading to the incident and the actions taken thereafter. Over the past three days, the NHRC team has recorded statements of several individuals connected to the case.

The Commission is understood to be gathering information before finalising its observations. Apart from examining the events that led to Soumya's death, the NHRC is also looking into issues raised by various parties after the heinous incident that rocked Odisha.



**Source: <https://en.themooknayak.com/amp/story/labourer/nhrc-steps-in-4-days-after-toxic-sewage-kills-three-workers-in-ludhiana>**

Employee/Labourer

NHRC Steps in 4 Days After Toxic Sewage Kills Three Workers in Ludhiana

The men were asked to handle chemical waste and clean the tank manually without any safety kits or protective equipment .

Geetha Sunil Pillai

Published:5th Jun, 2026 at 7:15 PM

New Delhi/Ludhiana- The National Human Rights Commission (NHRC), India has taken suo motu cognizance of a horrific industrial tragedy in Ludhiana district, Punjab, where three men died and two others were critically injured after inhaling toxic fumes while manually cleaning a chemical waste sewage line inside a factory.

The Commission has issued notices to the Punjab Chief Secretary and the Ludhiana Police Commissioner, calling for a detailed report within two weeks. The NHRC observed that the contents of media reports, if true, "raise serious issues of human rights violations." The demanded report is expected to include the status of the criminal investigation, the current health status of the injured survivors, and details of any compensation announced by the government for the families of the deceased.

The incident occurred in the early hours of June 1 at M/S Deeps Tools, a hand tools manufacturing factory located on RK Road in the Industrial Area-A of Ludhiana .

The factory management had hired workers to manually clear a blocked sewage system used for disposing of highly toxic chemical waste from an electroplating unit. Preliminary investigations suggest that the men entered the sewer line and opened the lid of a 10,000-liter chemical tank around 2:30 AM. Almost immediately, they were overwhelmed by poisonous gases due to a lack of basic safety equipment or protective gear.

The three deceased workers have been identified as Maan Singh (46), his son Amit Kumar (24), residents of Gyaspura and ShriRam, another worker whose family resides in Uttar Pradesh. The father-son duo was reportedly hired specifically to clean the chemical disposal tank. Their bodies were handed over to the grieving family after autopsies at a local hospital on June 2. Doctors have preserved viscera samples for chemical analysis at the forensic lab in Mohali to confirm the exact cause of death. Shri Ram, a factory worker who was part of the assisting team.

The two injured workers, who were assisting the cleaning process from outside the tank, have been identified as Deepak Kumar and Rajender Kumar. They lost consciousness due to the toxic fumes but were rushed to a hospital. According to the latest updates, their condition is currently stated to be stable.

Maan Singh's daughter, Renu, told reporters, "They used my father and brother and threw them away like dead dogs."

Gross Negligence

The incident has sparked outrage, with the victims' families alleging criminal apathy on the part of the factory owner, Rajdeep Jain.

**Lack of Safety Gear:** Police confirmed that the men were asked to handle chemical waste and clean the tank manually without any safety kits or protective equipment .

**Delayed Reporting:** While the gas leak occurred at approximately 2:30 AM, the factory management allegedly did not inform the police. It took a social worker and the worried families arriving at the factory at 7:30 AM to discover the truth. The injured were reportedly only taken to Mohan Dai Oswal Hospital around 4:00 AM, by which time three had already died .

**Family's Anguish:** Maan Singh's daughter, Renu, told reporters, "They used my father and brother and threw them away like dead dogs." The family stated that Maan Singh leaves behind aged parents, a wife, and four daughters, while Amit leaves behind a wife and a young daughter.

Ludhiana Police Commissioner Swapan Sharma confirmed that an FIR has been registered against the factory management at Moti Nagar police station under charges of culpable homicide not amounting to murder (relating to causing death by negligence). The complainant is Ram Lal (71), the father of deceased Maan Singh.

Assistant Commissioner of Police (Industrial Area) Inderjit Singh said that while the case has been registered, no arrests have been made yet as the investigation into the sequence of events and specific violations continues .

The NHRC has sought a response from the authorities within two weeks, directing them to detail the status of the probe and the health of the injured workers.



**Source:** <https://www.siasat.com/sc-refuses-plea-to-fill-state-human-rights-commission-posts-3483238/amp/>

SC refuses plea to fill state human rights commission posts

June 5, 2026 2:15 pm

New Delhi: The Supreme Court on Friday, June 5, refused to entertain a petition seeking a direction for expeditious filling up of vacant posts of chairperson and members of some state human rights commissions.

A bench of Justices Vikram Nath and V Mohana asked the petitioner as to why he has not approached the high court concerned.

After the bench showed its disinclination in entertaining the plea, the counsel appearing for the petitioner urged that he be allowed to withdraw the petition.

The bench permitted him to withdraw the plea with a liberty to avail remedy as available in law.

During the hearing, the petitioner's counsel referred to the vacancies in the state human rights commissions and said that Uttar Pradesh Human Rights Commission does not have a chairperson for the last two years.

He said notice was earlier issued by the top court in a similar matter.

The bench asked why the petitioner has filed a separate petition.

The counsel said the earlier petition was regarding filling up of vacancies in the National Human Rights Commission, while the petition filed now relates to vacancies in the state human rights commissions.

"Why have you not gone to the high court? The high courts have been monitoring all this," the bench said.

The petitioner's counsel said the plea relates to multiple states and the Uttar Pradesh Human Rights Commission will become defunct.

The plea sought direction to authorities concerned for expeditious filling up of vacant posts of chairperson and members of the state human rights commission so as to ensure effective enforcement of human rights under the Protection of Human Rights Act, 1993.

Besides other directives, it also sought a direction to the authorities to place on record the present vacancy position in the state human rights commission, including the dates from which the posts of chairperson and member have remained vacant, together with the status of the recommendation or selection process.

This post was last modified on June 5, 2026 2:15 pm



**Source:** [https://www.odisharay.com/pages/single\\_page.php?id=55252](https://www.odisharay.com/pages/single_page.php?id=55252)

NHRC continues scrutiny of Baliana murder case; Crime Branch expands scientific investigation

Bhubaneswar(05/06/2026) By Ishani Chhatoraj: The investigation into the murder of Government Railway Police (GRP) constable Soumya Ranjan Swain has gathered momentum, with the National Human Rights Commission (NHRC) continuing its scrutiny of the case while the Odisha Crime Branch has intensified its probe through scientific and forensic methods. The case, which has attracted significant public attention, is being closely monitored by the NHRC following allegations and concerns surrounding the circumstances leading to the death of the police constable.

The commission is reportedly examining reports and developments related to the investigation to ensure that due process is followed and accountability is established. Meanwhile, the Odisha Crime Branch, which is conducting the investigation, has stated that it is pursuing a comprehensive scientific inquiry to uncover the facts surrounding the incident. Officials said the scope of the investigation has been widened to include all individuals who were present at the scene when the crime occurred. According to investigators, statements of several persons connected to the incident are being recorded and cross-verified.

The Crime Branch is also relying on forensic evidence, digital records, technical analysis, and other scientific methods to reconstruct the sequence of events and identify the roles of those present at the location. Sources said investigators are examining available electronic evidence, including mobile phone records, location data, and other material that could help establish the movements and interactions of individuals linked to the case.

Forensic experts are also assisting the probe by analyzing evidence collected from the crime scene. The murder of Soumya Ranjan Swain had triggered widespread concern and demands for a transparent investigation.

Family members and various organizations had sought a thorough probe into the circumstances surrounding the constable's death and punishment for those found responsible. Crime Branch officials have maintained that the investigation is being conducted impartially and that every lead is being examined.

By expanding the inquiry to cover all persons present at the scene, investigators aim to ensure that no crucial evidence or witness testimony is overlooked. The NHRC's continued oversight is expected to add another layer of accountability to the investigation.

The commission typically seeks reports from the concerned authorities and reviews the progress of cases involving alleged violations of rights or matters of significant public interest. Officials have not disclosed specific findings from the investigation so far, citing the sensitive nature of the case.

However, they reiterated that the probe is progressing on multiple fronts and that scientific evidence will play a key role in determining the circumstances of the murder. As the investigation advances, attention remains focused on the Crime Branch's efforts to piece together the events leading to the death of the GRP constable and bring those responsible to justice.

The outcome of the probe is likely to be closely watched by both law enforcement agencies and the public .



**Source: <https://www.thehitavada.com/Encyc/2026/6/5/nhrc-holds-meeting-on-heat-wave-and-its-mitigation-in-urban-areas.html>**

NHRC holds meeting on heat wave and its mitigation in urban areas

Date :05-Jun-2026

NEW DELHI :

DEVELOPING ward-level heat vulnerability and resilience maps using remote sensing, AI and other technology, institutionalisation of dedicated action plans and officers, and expansion of urban green cover are among a slew of recommendations made by a core group of the NHRC on heat wave and its mitigation in urban areas. National Human Rights Commission (NHRC) Chairperson Justice V Ramasubramanian (retired), chairing a meeting of its Environment and Climate Core Group on 'Heat Wave and its Mitigation in Urban Areas' on Wednesday, flagged that unliveable rural conditions and growth of 'concrete jungles' in cities have further contributed to rising temperatures and heat wave-related challenges. The damage caused to the environment over the decades "cannot be reversed" and the focus must be on mitigating its impact, he was quoted as saying in a statement issued by the NHRC on Thursday. It is not possible for us to put the clock back, the NHRC chief emphasised. He underlined that the destruction of water bodies and forests is the "primary cause" of increasing heat stress, as he advocated for stronger protection of existing natural ecosystems, stricter regulation of construction around water bodies and actionable recommendations focused on sustainable urban development. Justice Ramasubramanian said the industrial revolution contributed so much to climate change and the consequent heat wave that "we started realising it after it really impacted our lives". He added that if one reads about the Gandhian economy, he never contemplated the industrialisation of the entire country.

He had thought that every village should be self-reliant, but the "reverse" happened, resulting in migration from villages to urban areas, according to the NHRC chairperson. He further flagged the recurring annual discourse on pollution in winters and heatwaves in summers, that's been going on for some time now, "without any visible effects" of mitigation efforts to protect human lives from the impact of these crises. Some of the key suggestions that emerged from the discussion included, developing "ward-level heat vulnerability and resilience maps using GIS, remote sensing, AI, land surface temperature and social vulnerability indicators, supported by localised forecasting, early warning systems and a composite 'heat vulnerability index'", the statement said. Institutionalisation of heat action plans and their implementation across all States, districts and cities through dedicated "heat officers", integrated governance dashboards, regular monitoring and inter-departmental coordination, as well as improving heat wave mortality and morbidity surveillance through a unified, scientifically validated reporting and data management system, were also among the suggestions.

Two of the other key recommendations include protecting vulnerable populations through occupational heat-safety standards, social protection measures, community cooling centres, accessible public green spaces and targeted interventions for migrants, gig workers, women, children, older persons and persons with disabilities and strengthening of heat-health preparedness through specialised heatstroke management units, trained healthcare personnel, emergency cooling equipment, ambulances and integration of heat-health education into medical and public health curricula. Besides, it was also suggested by the group to "mandate heat-resilient and climate-sensitive urban design", including passive cooling, cool roofs, reflective materials, retrofitting of existing buildings, ventilation corridors and climate-responsive building standards" and to also expand nature-based

solutions by increasing urban green cover, native tree plantations, urban forests, green corridors, wetland buffers, and restore rivers, lakes, wetlands and other blue-green infrastructure. Promoting sustainable water management through rainwater harvesting, groundwater recharge, wastewater reuse and protection of urban water bodies and catchment areas; regulation of waste heat emissions, introduction of heat-resilience ratings for buildings and residential complexes and strengthening the enforcement of environmental, building and urban planning regulations through periodic compliance audits, were among other recommendations.

Strengthening public awareness and risk communication through multilingual, accessible and community-based outreach, including voice-based alerts for digitally excluded populations; and mainstreaming heat resilience into city master plans, development plans, municipal budgets and climate action strategies, backed by dedicated funding and institutional support at all levels of Government, have also been suggested, among other measures. The Commission said it will further deliberate on these suggestions to finalise its recommendations to the Centre and State Governments. The NHRC chairperson also said the evolution of human rights initially focused on civil, political, social, cultural and economic rights after the First World War and the Second World War, while environmental rights remained "largely overlooked". Although the Universal Declaration of Human Rights (UDHR) was adopted in 1948, serious discourse on environmental rights began around 1970 following growing awareness of environmental degradation and major ecological disasters, he said.



**Source: <https://www.millenniumpost.in/amp/nation/nhrc-issues-notice-after-3-die-cleaning-ludhiana-sewer-663170>**

NHRC issues notices after 3 die cleaning Ludhiana sewer

By - MPost

Update: 2026-06-05 19:34 GMT

New Delhi: Taking suo motu cognisance of the deaths of three workers who allegedly inhaled toxic fumes while cleaning a sewage line inside a factory in Ludhiana on June 1, the NHRC has issued notices to the Punjab Chief Secretary and Ludhiana Police Commissioner, seeking a detailed report into the incident.

According to reports, the workers were hired to clean a sewage system used for disposing of chemical waste and entered the sewer without safety equipment. Observing that the incident, if true, raises serious human rights concerns, the NHRC has sought a detailed report from the officials within two weeks on the investigation, condition of the injured and compensation provided.



**Source:** <https://timesofindia.indiatimes.com/city/bhubaneswar/nhrc-questions-shunted-adg-others-in-lynching-case/articleshow/131538273.cms>

NHRC questions shunted ADG, others in lynching case  
Debabrata Mohapatra Jun 5, 2026, 11.13 PM IST

Bhubaneswar: National Human Rights Commission (NHRC) officials, on conclusion of their five-day inquiry into the recent lynching of railway constable Soumya Ranjan Swain, said on Friday that they questioned ADG-ranked IPS officer Dayal Gangwar in connection with the case.

“We have recorded his statements. Several other police officers, family members of the deceased, eyewitnesses and the woman who had accused him of rape bid were also examined. Their statements will now be analysed,” an NHRC official said.

Gangwar was shunted on May 25 and given an inconsequential posting as officer on special duty in the home department.

Swain’s family accused him of subjecting the constable to mental harassment and using him as domestic help, which they allege aggravated his depression.

Gangwar, who could not be reached for comment, has so far refrained from making any public statement on the controversy.

Source: <https://navpradesh.com/supreme-court-17/>

Supreme Court : मानवाधिकार आयोगों में खाली पदों पर सुप्रीम कोर्ट का रुख साफ, पहले हाई कोर्ट जाने की दी सलाह  
Navpradesh Desk Send June 5, 2026

देश के कई राज्य मानवाधिकार आयोगों में लंबे समय से खाली पड़े पदों का मामला सुप्रीम कोर्ट (Supreme Court) पहुंचा, लेकिन याचिकाकर्ता को तत्काल राहत नहीं मिल सकी। शीर्ष अदालत ने सुनवाई से इनकार करते हुए पूछा कि संबंधित राज्यों के हाई कोर्ट का दरवाजा पहले क्यों नहीं खटखटाया गया।

शुक्रवार को हुई सुनवाई के दौरान अदालत की टिप्पणी के बाद याचिकाकर्ता ने अपनी याचिका वापस लेने की अनुमति मांगी, जिसे स्वीकार कर लिया गया। हालांकि अदालत ने अन्य उपलब्ध कानूनी विकल्प अपनाने की छूट भी प्रदान की।

क्या थी याचिका में मांग : Supreme Court

याचिका में मांग की गई थी कि विभिन्न राज्य मानवाधिकार आयोगों में अध्यक्ष और सदस्यों के रिक्त पदों को जल्द भरने के लिए संबंधित सरकारों को निर्देश जारी किए जाएं। याचिकाकर्ता का कहना था कि कई राज्यों में लंबे समय से महत्वपूर्ण पद खाली हैं, जिससे आयोगों के कामकाज पर असर पड़ रहा है।

सुप्रीम कोर्ट ने पूछा अहम सवाल

सुनवाई के दौरान पीठ ने याचिकाकर्ता से सवाल किया कि संबंधित मामलों को लेकर पहले हाई कोर्ट का रुख क्यों नहीं किया गया। अदालत ने संकेत दिया कि ऐसे मामलों में पहले उपलब्ध कानूनी उपायों का उपयोग किया जाना चाहिए। पीठ के इस रुख के बाद याचिकाकर्ता के वकील ने याचिका वापस लेने की अनुमति मांगी।

उत्तर प्रदेश का भी हुआ जिक्र

सुनवाई के दौरान याचिकाकर्ता की ओर से बताया गया कि उत्तर प्रदेश मानवाधिकार आयोग में पिछले दो वर्षों से अध्यक्ष का पद खाली (Supreme Court) है। इस पर अदालत ने मामले की पृष्ठभूमि को समझने के लिए कुछ सवाल किए। वकील ने यह भी कहा कि पहले शीर्ष अदालत ने मानवाधिकार संस्थाओं में रिक्तियों को लेकर नोटिस जारी किया था।

पुरानी और नई याचिका में अंतर बताया

अदालत ने पूछा कि जब पहले भी इसी तरह का मामला उठाया गया था तो नई याचिका की आवश्यकता क्यों पड़ी। इस पर याचिकाकर्ता की ओर से स्पष्ट किया गया कि पूर्व याचिका राष्ट्रीय मानवाधिकार आयोग में रिक्तियों से जुड़ी थी, जबकि वर्तमान मामला राज्य मानवाधिकार आयोगों के खाली पदों से संबंधित है।

कानूनी विकल्प खुले

सुप्रीम कोर्ट ने याचिका वापस लेने की अनुमति देते (Supreme Court) हुए कहा कि याचिकाकर्ता कानून के तहत उपलब्ध अन्य उपायों का इस्तेमाल कर सकता है। अब संभावना है कि संबंधित मामलों को लेकर अलग-अलग राज्यों के हाई कोर्ट में याचिकाएं दायर की जा सकती हैं।

**Source: <https://www.inkhabar.com/career/up-madrassa-bharti-family-recruitment-allegations-government-fund-controversy-231775/>**

UP Madarsa Bharti: सरकारी फंड का बंदरबांट, मदरसा नहीं पारिवारिक एजेंसी, पत्नी से लेकर दामाद तक को नौकरी!

By: Munna Verma | Published: June 5, 2026 1:00:24 PM IST

UP Madarsa Recruitment Controversy: उत्तर प्रदेश के सहायता प्राप्त मदरसों में भाई-भतीजावाद और रिश्तेदारों की नियुक्ति के आरोपों को लेकर NHRC ने संज्ञान लिया है.

UP Madarsa Recruitment Controversy: उत्तर प्रदेश के सहायता प्राप्त मदरसों में नियुक्तियों को लेकर एक नया विवाद सामने आया है. कुछ मदरसों में प्रबंधन से जुड़े लोगों द्वारा अपने रिश्तेदारों को नौकरी दिलाने के आरोप लगाए गए हैं. इन आरोपों के आधार पर राष्ट्रीय मानवाधिकार आयोग (NHRC) में शिकायत दर्ज कराई गई, जिसके बाद मामले ने व्यापक चर्चा का रूप ले लिया है.

शिकायतकर्ता तल्हा अंसारी का दावा है कि कई सहायता प्राप्त मदरसों में नियुक्ति प्रक्रिया के दौरान नियमों को दरकिनार कर परिवार के सदस्यों को लाभ पहुंचाया गया. शिकायत के बाद NHRC ने राज्य सरकार से रिपोर्ट मांगी है और मामले की जांच जारी है.

क्या कहते हैं नियम?

मदरसा विनियमावली 2016 के अनुसार, प्रबंधन से सीधे जुड़े परिवार के सदस्यों की नियुक्ति पर प्रतिबंध का प्रावधान है. शिकायत में आरोप लगाया गया है कि कुछ मामलों में प्रबंधकों ने नियुक्ति प्रक्रिया के दौरान औपचारिक रूप से पद छोड़ दिया और नियुक्तियां पूरी होने के बाद दोबारा प्रबंधन की जिम्मेदारी संभाल ली. हालांकि इन आरोपों की पुष्टि जांच पूरी होने के बाद ही हो सकेगी.

कई जिलों के मदरसे जांच के दायरे में

शिकायत में बाराबंकी, जौनपुर, बस्ती और कुशीनगर समेत कई जिलों के मदरसों का उल्लेख किया गया है. आरोप है कि कुछ संस्थानों में एक ही परिवार के कई सदस्य शिक्षक, क्लर्क या अन्य पदों पर कार्यरत हैं और सरकारी वेतन प्राप्त कर रहे हैं. कुछ मामलों में एक ही दिन परिवार के कई सदस्यों की नियुक्ति होने को लेकर भी सवाल उठाए गए हैं. शिकायतकर्ताओं का कहना है कि इससे चयन प्रक्रिया की पारदर्शिता पर संदेह पैदा होता है.

विदेश में रहने वालों को वेतन मिलने के भी आरोप

शिकायत में यह भी दावा किया गया है कि कुछ मामलों में ऐसे लोगों को भी वेतन मिलता रहा जो लंबे समय से विदेश में रह रहे थे. वहीं एक अन्य मामले में विदेश यात्रा के दौरान भी कर्मचारी को रिकॉर्ड में झूटी पर दर्शाए जाने का आरोप लगाया गया है. इन दावों की सत्यता की जांच संबंधित अधिकारियों द्वारा की जा रही है.

क्या कह रहे हैं अधिकारी?

मदरसा बोर्ड से जुड़े अधिकारियों के अनुसार, NHRC या अन्य माध्यमों से प्राप्त शिकायतों की जांच नियमानुसार की जाती है. अधिकारियों का कहना है कि यदि किसी स्तर पर नियमों का उल्लंघन पाया जाता है तो जिला प्रशासन और संबंधित विभाग आवश्यक कार्रवाई करते हैं. साथ ही यह भी स्पष्ट किया गया है कि हाल के वर्षों में नियुक्तियों से जुड़े नियमों को और सख्त बनाया गया है ताकि पारदर्शिता सुनिश्चित की जा सके.

उत्तर प्रदेश के सहायता प्राप्त मदरसों में कथित भाई-भतीजावाद और रिश्तेदारों की नियुक्तियों को लेकर उठे सवाल अब जांच के दायरे में हैं. NHRC की पहल के बाद मामले की निगरानी बढ़ गई है. जांच रिपोर्ट आने के बाद ही यह स्पष्ट हो सकेगा कि आरोप कितने सही हैं और संबंधित संस्थानों के खिलाफ क्या कार्रवाई की जाएगी.

**Source: <https://www.pratahkal.com/udaipur/rajasthan-ativasi-sangh-complaint-home-minister-human-rights-commission-1599109>**

राजस्थान आदिवासी संघ ने मानवाधिकार आयोग में गृहमंत्री के खिलाफ शिकायत दी  
By Vishnu Lohar, JhadolPublished on 5 June 2026 4:17 PM

संघ ने आदिवासी समुदाय को 'वनवासी' कहे जाने पर आपत्ति जताते हुए संवैधानिक पहचान और गरिमा के उल्लंघन का आरोप लगाया है और सार्वजनिक खेद व्यक्त करने की मांग की है।

राजस्थान आदिवासी संघ के पदाधिकारियों ने जयपुर में राज्य मानवाधिकार आयोग को गृहमंत्री की हालिया टिप्पणी के विरोध में औपचारिक शिकायत पत्र सौंपा है। जयपुर/झाड़ोल। देश के माननीय गृहमंत्री द्वारा आदिवासी समुदाय को लेकर की गई हालिया विवादित टिप्पणी ने देशभर में आक्रोश की लहर पैदा कर दी है। इस संदर्भ में राजस्थान आदिवासी संघ, जयपुर ने कड़ी आपत्ति दर्ज कराते हुए राज्य मानवाधिकार आयोग, जयपुर को एक औपचारिक शिकायत पत्र सौंपा है। मुख्य कार्यालय 4332, घाटगेट, जयपुर स्थित इस संघ ने अपने प्रदेश उप कार्यालय पगल्याजी, केशरियानी और जिला कार्यालय एकलव्य कॉलोनी, खेड़ा देवी मंदिर सामुदायिक भवन, उदयपुर के माध्यम से झाड़ोल तहसील की फलासिया शाखा की बैठक में लिए गए निर्णयों के आधार पर यह कदम उठाया है। संघ के पदाधिकारी चंदलाल और तकवशाम ने पत्र में स्पष्ट किया है कि भारतीय संविधान के अनुच्छेद 342 के तहत आदिवासी समुदाय को जनजाति के रूप में संवैधानिक मान्यता प्राप्त है। संघ का तर्क है कि गृहमंत्री द्वारा आदिवासी समुदाय को 'वनवासी' कहकर संबोधित करना न केवल उनकी गरिमा और पहचान का अपमान है, बल्कि यह संयुक्त राष्ट्र की 2005 की मूलनिवासी अधिकारों की घोषणा का भी उल्लंघन है। यह कृत्य मानवाधिकार संरक्षण अधिनियम 1993 की धारा 2(1)(d) के अंतर्गत मानवाधिकारों के हनन की श्रेणी में आता है। संघ का मानना है कि इस प्रकार के बयानों से आदिवासी समाज को गहरी मानसिक पीड़ा पहुंची है और इससे सामाजिक तनाव बढ़ रहा है, जो लोकतांत्रिक मूल्यों के विपरीत है।

राजस्थान आदिवासी संघ ने मानवाधिकार आयोग से आग्रह किया है कि वे मामले का संज्ञान लेते हुए माननीय गृहमंत्री को निर्देशित करें कि वे आदिवासी समाज से सार्वजनिक रूप से खेद व्यक्त करें। साथ ही, संघ ने मांग की है कि केंद्र और राज्य सरकारों को यह निर्देश जारी किए जाएं कि भविष्य में आदिवासी समुदाय के लिए असंवैधानिक या अनुचित शब्दावली का प्रयोग पूरी तरह प्रतिबंधित हो। संघ ने जोर दिया है कि आदिवासी समुदाय की संवैधानिक पहचान, गरिमा और मानवाधिकारों की रक्षा के लिए आयोग द्वारा कड़े दिशा-निर्देश जारी किए जाने चाहिए। पत्र के माध्यम से संघ ने आयोग पर पूर्ण विश्वास जताते हुए न्यायोचित कार्यवाही की अपेक्षा की है। यह शिकायत 05 जून 2026 को झाड़ोल से प्रेषित की गई है, जिस पर 9358697434 मोबाइल नंबर के साथ आधिकारिक मुहर और हस्ताक्षर अंकित हैं।

Updated On 5 June 2026 4:22 PM

**Source: <https://zeenews.india.com/hindi/india/bihar-jharkhand/muzaffarpur/muzaffarpur-hospital-fire-matter-reaches-national-and-state-human-rights-commission-s-k-jha/3238641/amp>**

Muzaffarpur Hospital Fire: मुजफ्फरपुर अग्निकांड मामले अब राष्ट्रीय और राज्य मानवाधिकार आयोग पहुंच चुका है. मानवाधिकार अधिवक्ता एस.के.झा ने मामले की जांच रिटायर्ड जज से कराने की मांग की है.

Written By Manitosh kumar Edited By: Ranjana Kahar

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Muzaffarpur News: मुजफ्फरपुर जिले के ब्रह्मपुरा स्थित प्रसाद हॉस्पिटल अग्निकांड में हुई मौत का मामला अब राष्ट्रीय मानवाधिकार आयोग, नई दिल्ली और राज्य मानवाधिकार आयोग, पटना के समक्ष पहुंच चुका है. मानवाधिकार अधिवक्ता ने रिटायर्ड जज की निगरानी में पूरे घटना क्रम की जांच करने की मांग की है. दरअसल, 4 जून को जिले के ब्रह्मपुरा स्थित प्रसाद हॉस्पिटल में अचानक आग लगने के कारण आधा दर्जन मरीजों की मौत हुई है. इस मामले में जिले के मानवाधिकार मामलों के अधिवक्ता एस.के.झा ने दोनों आयोगों में याचिका दाखिल किया है.

दोषी अस्पताल के विरुद्ध कड़ी-से-कड़ी कार्रवाई की मांग

मानवाधिकार अधिवक्ता एस.के.झा ने बताया कि यह घटना काफी दुःखद है. उन्होंने मानवाधिकार आयोग से रिटायर्ड जज की निगरानी में मामले की उच्च स्तरीय जांच की मांग की है और दोषी अस्पताल प्रबंधन के विरुद्ध कड़ी-से-कड़ी कार्रवाई की मांग की है. मानवाधिकार अधिवक्ता एसके झा ने आयोग में याचिका दायर करते हुए कहा कि प्रसाद हॉस्पिटल अग्निकांड रिटायर्ड जज से कराया जाए. साथ ही पूरे बिहार में चल रहे अस्पतालों की भी जांच कराया जाए कि जो अस्पताल चल रहे हैं, वह मानक के अनुसार है या नहीं. क्योंकि जिस तरीके से प्रसाद हॉस्पिटल आईसीयू में लगे आग में 6 लोगों की मौत हो गई और एक दर्जन से ऊपर लोग अभी भी जिंदगी और मौत से जूझ रहे हैं. इसलिए बिहार में जितने भी अस्पताल हैं, उन अस्पताल को जांच करवाया जाए.

यह भी पढ़ें: Khan Sir: खान सर विवाद पर बोले सांसद पप्पू यादव- 'कानून अपना काम करे, लेकिन...'

मुजफ्फरपुर प्रसाद हॉस्पिटल में लगी थी आग, 6 की मौत

उन्होंने कहा कि की सरकार सिर्फ मुआवजा देखकर खाना पूर्ति कर रही है. इसलिए आयोग से आग्रह किया है अपने स्तर से जांच कर दोषियों पर सख्त से सख्त कार्रवाई किया जाए, ताकि फिर से इस तरह की घटना ना हो सके. बता दें कि कल मुजफ्फरपुर के बड़े अस्पताल प्रसाद हॉस्पिटल के आईसीयू में प्रबंधन की लापरवाही से आग लग गई थी, जिसमें 6 लोग की मौत हुई और करीब 17 लोग अलग-अलग अस्पतालों में जिंदगी और मौत के बीच जंग लड़ रहे हैं.

**Source: <https://www.thelallantop.com/amp/india/post/odisha-minor-tribe-girl-human-trafficking-rape-2-years-captivity-in-jhansi-up-police-pocso-nhrc>**

नाबालिग लड़की को कई बार बेचा, 2 साल तक रेप किया, मदद मांगी तो यूपी पुलिस ने थमाया ट्रेन टिकट प्रगति पांडे

6 जून 2026 (अपडेटेड: 6 जून 2026, 08:18 AM IST)

Odisha की एक नाबालिग आदिवासी लड़की को कथित तौर पर नौकरी के झांसा देकर Uttar Pradesh लाकर बेचा गया. पीड़िता ने आरोप लगाया कि आरोपियों ने उसे 2 साल तक कैद में रखा और कई बार रेप किया. यह भी आरोप लगाया कि प्रेगनेंट होने पर बिना उसकी मर्जी के अबॉर्शन करा दिया गया. ओडिशा की एक 17 साल की नाबालिग आदिवासी लड़की को कथित तौर पर नौकरी का झांसा देकर उत्तर प्रदेश लाया गया. इल्जाम है कि इस दौरान लड़की को कई बार बेचा गया और कई बार रेप किया गया. आरोपियों ने लड़की को कथित तौर पर करीब 2 साल तक कैद में रखा. राष्ट्रीय मानवाधिकार आयोग (NHRC) ने एक मीडिया रिपोर्ट के आधार पर इस मामले का स्वतः संज्ञान लिया है. NHRC ने कहा कि पीड़िता का बयान तो दर्ज किया गया, लेकिन आरोप है कि उत्तर प्रदेश पुलिस ने उसे केवल ट्रेन टिकट थमाया और कोई कार्रवाई नहीं की.

लड़की आरोपियों के चंगुल में तब फंसी जब वो अपनी मां की सर्जरी के लिए नौकरी की तलाश में थी. ओडिशा पुलिस ने इस मामले पर एक आरोपी को आंध्र प्रदेश के विशाखापत्तनम से गिरफ्तार कर लिया है. 3 जून को राष्ट्रीय मानवाधिकार आयोग (NHRC) ने भी दोनों राज्यों- उत्तर प्रदेश और ओडिशा के डायरेक्टर जनरल ऑफ पुलिस (DGP) और डेकानाल के जिलाधिकारी (DM) से रिपोर्ट की मांगी है.

पीड़िता डेकानाल जिले की है, जो एक वकील की मदद से आरोपियों के चंगुल से भागने में सफल रही. इंडियन एक्सप्रेस की रिपोर्ट के मुताबिक, नाबालिग लड़की ने ओडिशा पुलिस को अपनी आपबीती सुनाई और तहरीर दी. पुलिस ने भारतीय न्याय संहिता (BNS) की संबंधित धाराओं और POCSO कानून (Protection of Children from Sexual Offences Act) के तहत मामला दर्ज कर जांच शुरू कर दी.

स्थानीय दलाल ने बेचा

पीड़िता की मां बीमार थी और उनकी सर्जरी करानी थी. नाबालिग ने मां के इलाज के लिए नौकरी की तलाश शुरू की और एक स्थानीय दलाल के संपर्क में आई. दलाल ने लड़की को ओडिशा की राजधानी भुवनेश्वर में नौकरी दिलाने का झांसा दिया और कथित तौर उत्तर प्रदेश के झांसी जिले में तस्करी कर दी.

रिपोर्ट के मुताबिक, पुलिस ने बताया कि नाबालिग लड़की को झांसी में एक लाख रुपये में बेच दिया गया. पीड़िता को कथित तौर पर करीब तीन महीनों तक बंधक भी बना कर रखा गया, कई बार बलात्कार हुआ, जिससे वो प्रेगनेंट भी हो गई. लेकिन उसकी मर्जी के खिलाफ उसका गर्भपात करा दिया गया. नाबालिग आदिवासी लड़की के साथ बर्बरता यहीं नहीं रुकी. आरोप है इसके बाद उसे फिर 50 हजार रुपये में दूसरे शख्स को बेच दिया गया.

वकील ने मदद की

आरोप है कि जबरन कैद के दौरान उससे मारपीट भी की गई. इसके अलावा उसे खाना भी नहीं दिया गया, लेकिन नाबालिग ने हार नहीं मानी. जानकारी के मुताबिक, किसी तरह पीड़िता एक स्थानीय वकील के संपर्क में आई. वकील ने कैद से निकलने में उसकी मदद की और 19 मई के दिन पीड़िता को झांसी पुलिस के सामने पेश किया. NHRC के बयान के मुताबिक, आदिवासी लड़की ने अपने साथ हुए अपराध के बारे में बयान दर्ज कराए. यूपी पुलिस ने पीड़िता को ओडिशा का ट्रेन टिकट मुहैया कराया, जिससे वो अपने घर पहुंची.

ओडिशा पहुंचने के बाद 23 मई को ओडिशा पुलिस को अपने साथ हुए शोषण के बारे में बताया और लिखित शिकायत दर्ज कराई. इंडियन एक्सप्रेस ने नाबालिग आदिवासी लड़की की कथित तस्करी के संबंध में डेकानाल के पुलिस अधीक्षक (SP) अभिनव सोनकर से बात की. SP अभिनव ने मामले की पुष्टि की और बताया कि मामले में 46 साल के बिनय पात्रा नाम के शख्स की गिरफ्तारी विशाखापत्तनम से हुई है. SP ने यह भी बताया कि मामले की जांच करने के लिए पुलिस की दो टीम झांसी भेजी गई हैं.

NHRC ने DGPs और DM से रिपोर्ट मांगी

राष्ट्रीय मानवाधिकार आयोग (NHRC) ने ओडिशा और उत्तर प्रदेश के DGPs और डेकानाल के DM को लेटर लिखा है. आयोग ने तीनों अधिकारियों से 2 हफ्ते के भीतर रिपोर्ट मांगी है. रिपोर्ट में जांच, पीड़िता की मदद और प्रशासनिक कदमों के बारे में सवाल किया गया है. रिपोर्ट के मुताबिक, ओडिशा राज्य महिला आयोग (SCW) की अध्यक्ष शोवना मोहंती भी 30 मई को आदिवासी पीड़िता के घर पहुंची. वहां, उन्होंने बच्ची से मुलाकात की.

कामाख्यानगर पुलिस स्टेशन के इंस्पेक्टर जितेंद्र मलिक ने भी मामले की पुष्टि की. उन्होंने बताया कि मामले में कई लोगों से पूछताछ की जा रही है. घटना को लेकर पीड़िता का बयान दर्ज कर लिया गया है. पुलिस ने पीड़िता को ढेंकानाल बाल कल्याण समिति (CWC) को सौंप दिया है.

**Source: <https://www.amarujala.com/india-news/supreme-court-refuses-hear-plea-regarding-vacant-posts-state-human-rights-commissions-directs-high-court-2026-06-05>**

Supreme Court: राज्य मानवाधिकार आयोगों में खाली पदों पर सुनवाई से सुप्रीम कोर्ट का इनकार, हाईकोर्ट जाने को कहा  
न्यूज डेस्क, अमर उजाला Published by: Sandhya Kumari Updated Fri, 05 Jun 2026 03:25 PM IST  
सार

सुप्रीम कोर्ट ने राज्य मानवाधिकार आयोगों में अध्यक्ष और सदस्यों के खाली पद भरने की मांग वाली याचिका पर सुनवाई से इनकार कर दिया। अदालत ने याचिकाकर्ता को संबंधित उच्च न्यायालय जाने की सलाह दी और याचिका वापस लेने की अनुमति दे दी।

सुप्रीम कोर्ट ने आज राज्य मानवाधिकार आयोगों में अध्यक्ष और सदस्यों के रिक्त पदों को जल्द भरने की मांग वाली याचिका पर सुनवाई से इनकार कर दिया। न्यायमूर्ति विक्रम नाथ और न्यायमूर्ति वी. मोहन की पीठ ने याचिकाकर्ता से पूछा कि उन्होंने संबंधित उच्च न्यायालय का रुख क्यों नहीं किया।

पीठ ने मामले में हस्तक्षेप करने की अनिच्छा जताई। इसके बाद याचिकाकर्ता के वकील ने याचिका वापस लेने की अनुमति मांगी। सुप्रीम कोर्ट ने याचिका वापस लेने की अनुमति दे दी। साथ ही कानून के तहत उपलब्ध अन्य उपाय अपनाने की स्वतंत्रता भी दी। सुनवाई के दौरान याचिकाकर्ता की ओर से राज्य मानवाधिकार आयोगों में बड़ी संख्या में रिक्त पदों का मुद्दा उठाया गया।

वकील ने कहा कि उत्तर प्रदेश मानवाधिकार आयोग में पिछले दो वर्षों से अध्यक्ष का पद खाली है। उन्होंने यह भी कहा कि इसी तरह के एक मामले में पहले सुप्रीम कोर्ट नोटिस जारी कर चुका है। इस पर पीठ ने पूछा कि जब इस विषय पर पहले से मामला चल रहा है, तो अलग याचिका क्यों दायर की गई।

वकील ने बताया कि पहले की याचिका राष्ट्रीय मानवाधिकार आयोग में रिक्तियों से संबंधित थी, जबकि वर्तमान याचिका राज्य मानवाधिकार आयोगों के खाली पदों से जुड़ी है।

पीठ ने कहा कि इस प्रकार के मामलों की निगरानी संबंधित उच्च न्यायालय कर रहे हैं। इसलिए याचिकाकर्ता को पहले वहां जाना चाहिए था। याचिकाकर्ता की ओर से कहा गया कि यह मामला कई राज्यों से जुड़ा है और उत्तर प्रदेश मानवाधिकार आयोग के निष्क्रिय होने का खतरा है।

याचिका में मांग की गई थी कि मानवाधिकार संरक्षण अधिनियम, 1993 के प्रभावी क्रियान्वयन के लिए आयोगों में अध्यक्ष और सदस्यों के रिक्त पद जल्द भरे जाएं। इसके अलावा याचिका में आयोगों में रिक्त पदों की वर्तमान स्थिति का ब्यौरा मांगा गया था। इसमें यह जानकारी भी देने की मांग की गई थी कि कौन-कौन से पद कब से खाली हैं और चयन प्रक्रिया किस चरण में है।

**Source: <https://hindi.theprint.in/india/the-court-refused-to-entertain-a-plea-seeking-filling-up-of-vacant-posts-in-state-human-rights-commissions/981898/>**

न्यायालय ने राज्य मानवाधिकार आयोगों में रिक्त पदों को भरने संबंधी याचिका पर सुनवाई से इनकार किया  
भाषा 5 June, 2026

नयी दिल्ली, पांच जून (भाषा) उच्चतम न्यायालय ने शुक्रवार को उस याचिका पर सुनवाई से इनकार कर दिया, जिसमें कुछ राज्य मानवाधिकार आयोगों के अध्यक्ष और सदस्यों के रिक्त पदों को शीघ्रता से भरने का निर्देश देने का अनुरोध किया गया था।

न्यायमूर्ति विक्रमनाथ और न्यायमूर्ति वी. मोहन की पीठ ने याचिकाकर्ता से पूछा कि उसने संबंधित उच्च न्यायालय का दरवाजा क्यों नहीं खटखटाया।

याचिका पर सुनवाई को लेकर पीठ के अनिच्छा जताने के बाद याचिकाकर्ता के वकील ने याचिका वापस लेने की अनुमति मांगी।

पीठ ने उन्हें याचिका वापस लेने की अनुमति देने के साथ ही कानून के तहत उपलब्ध अन्य कानूनी विकल्पों का लाभ उठाने की छूट प्रदान कर दी।

सुनवाई के दौरान, याचिकाकर्ता के वकील ने राज्य मानवाधिकार आयोगों में रिक्त पदों का हवाला दिया और कहा कि उत्तर प्रदेश मानवाधिकार आयोग में पिछले दो वर्षों से कोई अध्यक्ष नहीं है।

उन्होंने कहा कि शीर्ष अदालत ने पहले भी इसी तरह के एक मामले में नोटिस जारी किया था।

पीठ ने पूछा कि याचिकाकर्ता ने अलग से याचिका क्यों दायर की है?

वकील ने कहा कि पिछली याचिका राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) में रिक्तियों को भरने के संबंध में थी, जबकि वर्तमान में दायर की गई याचिका राज्य मानवाधिकार आयोगों में रिक्तियों से संबंधित है।

पीठ ने कहा, "आप उच्च न्यायालय क्यों नहीं गए? उच्च न्यायालय इन सभी मामलों की निगरानी करते रहे हैं।"

याचिकाकर्ता के वकील ने कहा कि यह याचिका कई राज्यों से संबंधित है और उत्तर प्रदेश मानवाधिकार आयोग निष्क्रिय हो जाएगा।

याचिका में संबंधित अधिकारियों को राज्य मानवाधिकार आयोग में अध्यक्ष और सदस्यों के रिक्त पदों को शीघ्र भरने के निर्देश देने का अनुरोध किया गया था, ताकि मानवाधिकार संरक्षण अधिनियम, 1993 के तहत मानवाधिकारों के प्रभावी प्रवर्तन को सुनिश्चित किया जा सके।

भाषा नेत्रपाल पवनेश

**Source: <https://www.livehindustan.com/uttar-pradesh/rampur/story-u-201780683816805.html>**

लापरवाही में सहायक राजस्व लेखाकार सदर निलंबित

Jun 06, 2026 02:59 am IST

Newsrap हिन्दुस्तान , रामपुर

राष्ट्रीय मानवाधिकार आयोग से जुड़े मामलों में भी लापरवाही बरतने पर डीएम ने सहायक राजस्व लेखाकार सदर को निलंबित कर दिया है। साथ ही संबंधित कर्मचारियों

राष्ट्रीय मानवाधिकार आयोग से जुड़े मामलों में भी लापरवाही बरतने पर डीएम ने सहायक राजस्व लेखाकार सदर को निलंबित कर दिया है। साथ ही संबंधित कर्मचारियों के उत्तरदायित्व तय करते हुए कई अन्य पर भी कार्रवाई की है। रामपुर के डीएम अजय कुमार द्विवेदी ने मानवाधिकार आयोग से जुड़े एक प्रकरण में कलक्ट्रेट कर्मचारी नीरज कुमार सिंह तत्कालीन शिकायत लिपिक एवं वर्तमान सहायक राजस्व लेखाकार सदर को निलंबित कर दिया है। जिलाधिकारी ने बताया कि इसके साथ ही शिकायत लिपिक अंकुर कुमार के विरुद्ध विभागीय कार्यवाही प्रारंभ कर दी गई है। इसके अतिरिक्त अभिलेखागार आंगत शाखा में कार्यरत कर्मचारियों द्वारा समय से ठाक प्रेषित न किए जाने तथा मामले को उच्चाधिकारियों के संज्ञान में न लाने के संबंध में अमिता भटनागर अभिलेखापाल आंगल एवं किरन सक्सेना, सहायक अभिलेखापाल अभिलेखागार आंगल को विशेष प्रतिकूल प्रविष्टि प्रदान की गई है। जिलाधिकारी

ने स्पष्ट किया है कि शासकीय कार्यों के निष्पादन में किसी भी प्रकार की लापरवाही, उदासीनता अथवा अनुशासनहीनता स्वीकार्य नहीं है। ऐसे मामलों में उत्तरदायित्व निर्धारित करते हुए नियमानुसार कठोर कार्रवाई सुनिश्चित की जाएगी, ताकि प्रशासनिक कार्यों में पारदर्शिता, जवाबदेही एवं समयबद्धता बनी रहे। जाने क्या था मामतारामपुर के ज्वाला नगर निवासी महेश चंद्र सक्सेना 28 फरवरी 1999 को सहायक रजिस्ट्रार कानूनगो के पद से स्वैच्छिक सेवानिवृत्त हुए थे। पीड़ित के मुताबिक, शासन के आदेशानुसार, सहायक रजिस्ट्रार कानूनगो और रजिस्ट्रार कानूनगो का वेतनमान बराबर (1200-2040 रुपये) कर दिया गया था, लेकिन उन्हें इसका लाभ नहीं दिया गया। नतीजतन उनकी पेशन नहीं बढ़ी। इतना ही नहीं, वर्ष 1986 में लेखपाल पद पर रहने के दौरान उनका 5 माह का वेतन और सेवानिवृत्ति से पहले अक्टूबर 1998 से फरवरी 1999 तक का वेतन भी रोक लिया गया, जो आज तक नहीं मिला। इस मामले में आयोग ने डीएम के खिलाफ चंद्र रोज पहले जमानती वारंट जारी किया था। इस मामले की अगली सुनवाई 10 जून को होगी।

**Source: <https://www.amarujala.com/uttar-pradesh/deoria/human-rights-commission-sent-notice-to-dm-and-sp-deoria-news-c-7-1-gkp1032-1344855-2026-06-06>**

Deoria News: मानवाधिकार आयोग ने डीएम और एसपी को भेजा नोटिस  
संवाद न्यूज एजेंसी, देवरिया Updated Sat, 06 Jun 2026 12:23 AM IST

तरकुलवा। थाना क्षेत्र के मिश्रौली गांव में चोरी का आरोप लगाकर अनुसूचित जाति के किशोरी का बाल पड़कर गांव में घूमने और पेट में बांधकर पिटाई के मामले में राष्ट्रीय मानवाधिकार आयोग ने संज्ञान लेते हुए जिला मजिस्ट्रेट और एसपी को नोटिस जारी किया है।

Deoria News: मानवाधिकार आयोग ने डीएम और एसपी को भेजा नोटिस  
संवाद न्यूज एजेंसी, देवरिया Updated Sat, 06 Jun 2026 12:23 AM IST

Human Rights Commission sent notice to DM and SP

Reactions

तरकुलवा। थाना क्षेत्र के मिश्रौली गांव में चोरी का आरोप लगाकर अनुसूचित जाति के किशोरी का बाल पड़कर गांव में घूमने और पेट में बांधकर पिटाई के मामले में राष्ट्रीय मानवाधिकार आयोग ने संज्ञान लेते हुए जिला मजिस्ट्रेट और एसपी को नोटिस जारी किया है।

ये भी पढ़ें

Report on four accused of kidnapping a teenager

Deoria News: किशोरी को भगाने के चार आरोपी पर रिपोर्ट

देवरिया

Employee suspended for negligence in Human Rights Commission case

Rampur News: मानवाधिकार आयोग प्रकरण में लापरवाही पर कर्मचारी निलंबित तीन अन्य पर भी हुई कार्रवाई  
रामपुर

अपने शहर के ई-पेपर, सभी ताज़ा खबरें और ऐड फ्री अनुभव के लिए अमर उजाला प्रीमियम सब्सक्राइब करें

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Advertorial

सिर्फ आक्रोश से बात नहीं बनती प्रीमियम

आशा और मोहभंग के बीच: सिर्फ आक्रोश से नहीं बनती बात, परिवर्तनकारी क्रांति के लिए जरूरी हैं कुछ मूल्य  
विचार

Complaint lodged with Human Rights Commission for slapping a woman

Pratapgarh News: महिला को थप्पड़ मारने की मानवाधिकार आयोग में शिकायत

प्रतापगढ़

Teenage girl tied to a tree and beaten on suspicion of theft

Deoria News: चोरी के आरोप में किशोरी को पेड़ में बांधकर पीटा

देवरिया

जानकारी के अनुसार, मिश्रौली गांव के हरकेश गुप्ता कि गांव में किराने की दुकान है। आरोप है कि रविवार को उन्होंने गांव की एक किशोरी पर दुकान से चोरी का आरोप लगाते हुए पहले मां-बहन की गालियां दीं। इसके बाद उसका बाल पड़कर घसीटते हुए पूरे गांव में घुमाया। इससे भी जब उसका मन नहीं भरा तो उसने अपने दरवाजे पर नीम के पेड़ में बांधकर उसकी बेरहमी से पिटाई की। किसी ने इसका वीडियो बनाकर सोशल मीडिया पर वायरल कर दिया।

उधर राष्ट्रीय मानवाधिकार आयोग ने किशोरी को आपत्तिजनक ढंग से गांव में घूमने और पेड़ में बांधकर पीटने की घटना का स्वतः संज्ञान लिया है। आयोग ने कहा है कि यह मानवाधिकार के गंभीर उल्लंघन का मुद्दा है। आयोग ने इस सिलसिले में जिला मजिस्ट्रेट और एसपी को नोटिस भेज कर घटना से संबंधित विस्तृत रिपोर्ट भेजने का निर्देश दिया है।

Deoria News: मानवाधिकार आयोग ने डीएम और एसपी को भेजा नोटिस  
संवाद न्यूज एजेंसी, देवरिया Updated Sat, 06 Jun 2026 12:23 AM IST  
Human Rights Commission sent notice to DM and SP  
Reactions

तरकुलवा। थाना क्षेत्र के मिश्रौली गांव में चोरी का आरोप लगाकर अनुसूचित जाति के किशोरी का बाल पड़कर गांव में घूमने और पेट में बांधकर पिटाई के मामले में राष्ट्रीय मानवाधिकार आयोग ने संज्ञान लेते हुए जिला मजिस्ट्रेट और एसपी को नोटिस जारी किया है।

ये भी पढ़ें

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Trending Videos

हालांकि इस मामले में वॉयरल वीडियो और समाचार पत्र अमर उजाला में प्रकाशित खबर का संज्ञान लेकर स्थानीय पुलिस ने आरोपी दुकानदार के खिलाफ एससी-एसटी एक्ट के तहत प्राथमिकी दर्ज कर कार्रवाई शुरू कर दी है।



**Source: <https://vocaltv.in/national/nhrc-notice-up-dm-sp-php/cid18793089.htm>**

यूपी के देवरिया जिले की किशोरी को पीटने के मामले में एनएचआरसी ने लिया स्वतः संज्ञान  
By VocalTV Desk | Jun 5, 2026, 19:09 IST

नई दिल्ली, 05 जून (हि.स.)। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने उत्तर प्रदेश के देवरिया जिले में चोरी के संदेह में एक किशोरी की कथित पिटाई की घटना का स्वतः संज्ञान लिया है। आयोग ने देवरिया के जिलाधिकारी और पुलिस अधीक्षक को नोटिस जारी कर दो सप्ताह के भीतर विस्तृत रिपोर्ट तलब किया है।

आयोग ने बताया कि प्रकाशित खबरों में पाया गया कि इस जिले की 14 वर्षीय अनुसूचित जाति (एससी) की किशोरी को चोरी के संदेह में एक दुकानदार ने पेड़ से बांधकर पिटाई की और पीड़िता के बाल पकड़कर उसे गांव में घुमाया भी था।

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हिन्दुस्थान समाचार / श्रद्धा द्विवेदी

**Source: <https://www.livehindustan.com/ncr/new-delhi/story-chief-justice-suggests-improvements-in-arbitration-process-201780665425896.html>**

एनएचआरसी में खाली पदों को भरने की मांग पर विचार करने से इनकार

Jun 05, 2026 06:47 pm IST

Newsrap हिन्दुस्तान, नई दिल्ली

न्यायाधीश सूर्यकांत ने आर्बिट्रेशन प्रक्रिया में सुधार की सुझावी और उन्होंने उसकी कमियों पर ध्यान खींचा। उन्होंने आर्बिट्रेशन के कुछ चुनौतियों पर भी चर्चा की और विवाद-समाधान सिस्टम को बेहतर बनाने की बजाय प्रोडक्ट के तौर पर देखा जाने

नई दिल्ली। विशेष संवाददाता भारत के प्रधान न्यायाधीश (सीजेआई) सूर्यकांत ने शुक्रवार को आगाह किया कि 'आर्बिट्रेशन (मध्यस्थता) में भी अब पारंपरिक अदालती मुकदमों जैसी कमियां आ रही हैं। उन्होंने कहा कि विवाद सुलझाने के लिए शुरू किए गए वैकल्पिक तरीका आर्बिट्रेशन भी अब उन्हीं कमियों का शिकार है जिन्हें दूर करने के लिए इसकी शुरुआत की गई थी।

आर्बिट्रेशन प्रक्रिया में सुधार

लंदन में इंडियन काउंसिल ऑफ आर्बिट्रेशन द्वारा आयोजित इंडो-यूके कमर्शियल डिस्प्यूट्स के चौथे अंतरराष्ट्रीय सम्मेलन का शुभारंभ करते हुए अपने संबोधन में सीजेआई सूर्यकांत ने कहा कि आर्बिट्रेशन को औपचारिक मुकदमों की कमियों के समाधान के तौर पर बनाया गया था। लेकिन अब इसमें भी वही कमियां आ रही हैं। दूसरे शब्दों में, जिस बीमारी को ठीक करने के लिए इलाज बनाया गया था। अब वह इलाज खुद उसी बीमारी जैसा हो गया है। उन्होंने इंटरनेशनल आर्बिट्रेशन की स्थिति का स्पष्ट आंकलन करते हुए कहा कि इस सिस्टम के सामने कई डाचागत चुनौतियां हैं, जैसे बढ़ती लागत, देरी। कुछ ही वकीलो या जानकारों का बार-बार चुना जाना और प्रक्रिया का जटिल होते जाना। सीजेआई के मुताबिक आर्बिट्रेशन को अब बेहतर बनाने की प्रक्रिया के बजाय प्रमोट किए जाने वाले प्रोडक्ट के तौर पर देखा जाने लगा है। इससे पक्षकारों और व्यवसायों पर ध्यान देने के बजाय आर्बिट्रेशन के इर्द-गिर्द बने उद्योग पर अधिक ध्यान दिया जाने लगा है।

अंतरराष्ट्रीय आर्बिट्रेशन में चुनौतियां

सीजेआई सूर्यकांत ने बड़े मूल्य वाले इंटरनेशनल आर्बिट्रेशन में नियुक्ति का पैटर्न पर भी सवाल खड़ा करते हुए कहा कि अक्सर कुछ ही आर्बिट्रेटर, वकील और विशेषज्ञों के समूह तक सीमित रहता है। इससे ऐसी धारणा बनती है कि नए लोगों के लिए आर्बिट्रेशन सिस्टम में आना मुश्किल है। उन्होंने यह भी कहा कि कुछ मामलों में इंटरनेशनल आर्बिट्रेशन ने मुकदमों की उन्ही आदतों को अपना लिया है जिनसे बचने का इरादा था। जैसे लंबी दलीलें, कई प्रक्रियात्मक चरण लंबी सुनवाई और महंगी फीस।

आर्बिट्रेशन प्रक्रिया में चिंताजनक शर्तें

जटिल होती रातों पर चिंता जाहिर करते हुए सीजेआई ने कहा कि इन रातों की वजह से अक्सर शुरुआती सवाल। जैसे आर्बिट्रेशन एग्रीमेंट की वैधता, लागू होने वाला कानून, आर्बिट्रेशन की जगह और अधिकार क्षेत्र, पर ही मुकदमे शुरू हो जाते हैं। जबकि पक्षकार अपने विवाद के मुख्य मुद्दों पर बात भी नहीं कर पातीं। पक्षकारों की आजादी की व्यापक व्याख्या पर सवाल उठाते हुए उन्होंने कहा कि इस सिद्धांत का मतलब यह नहीं है कि पक्षकार अपनी पसंद के ऐसे जज चुन ले जो उनके पक्ष में फैसला सुनाएं बल्कि पक्षकारों की आजादी का मतलब एक ऐसी प्रक्रिया की गारंटी देती है जो स्वतंत्र, निष्पक्ष और न्यायपूर्ण हो।

व्यापार समझौते की जरूरत

उन्होंने हाल ही में हुए भारत-यूके के बीच हुए व्यापार समझौते के संदर्भ का जिक्र करते हुए इसे एक ऐतिहासिक मौका बताया और कहा कि दोनों देशों के बीच बढ़ते कमर्शियल रिश्तों को सहारा देने के लिए एक मजबूत विवाद-समाधान सिस्टम की जरूरत है। एमएसएमई, स्टार्ट-अप, फिनटेक फर्मों और दूसरे व्यवसायों के लिए सस्ते और आसानी से उपलब्ध विवाद-समाधान सिस्टम की जरूरत पर जोर दिया, जिनसे भारत-यूके व्यापार के अगले चरण को आगे बढ़ाने की उम्मीद है। अपने संबोधन के अंत में सीजेआई ने कहा कि आर्बिट्रेशन को अपने मूल मकसद पर लौटना चाहिए और इसे बड़े पैमाने का विशेषाधिकार नहीं, बल्कि न्याय का एक जरिया बना रहना चाहिए।

**Source: <https://www.inkhabar.com/career/up-madrassa-bharti-family-recruitment-allegations-government-fund-controversy-231775/amp/>**

UP Madarsa Bharti: सरकारी फंड का बंदरबांट, मदरसा नहीं पारिवारिक एजेंसी, पत्नी से लेकर दामाद तक को नौकरी!

UP Madrasa Recruitment Controversy: उत्तर प्रदेश के सहायता प्राप्त मदरसों में भाई-भतीजावाद और रिश्तेदारों की नियुक्ति के आरोपों को लेकर NHRC ने संज्ञान लिया है.

Munna Verma

June 5, 2026 01:00:24 PM IST

UP Madrasa Recruitment Controversy: उत्तर प्रदेश के सहायता प्राप्त मदरसों में नियुक्तियों को लेकर एक नया विवाद सामने आया है. कुछ मदरसों में प्रबंधन से जुड़े लोगों द्वारा अपने रिश्तेदारों को नौकरी दिलाने के आरोप लगाए गए हैं. इन आरोपों के आधार पर राष्ट्रीय मानवाधिकार आयोग (NHRC) में शिकायत दर्ज कराई गई, जिसके बाद मामले ने व्यापक चर्चा का रूप ले लिया है.

शिकायतकर्ता तल्हा अंसारी का दावा है कि कई सहायता प्राप्त मदरसों में नियुक्ति प्रक्रिया के दौरान नियमों को दरकिनार कर परिवार के सदस्यों को लाभ पहुंचाया गया. शिकायत के बाद NHRC ने राज्य सरकार से रिपोर्ट मांगी है और मामले की जांच जारी है.

क्या कहते हैं नियम?

मदरसा विनियमावली 2016 के अनुसार, प्रबंधन से सीधे जुड़े परिवार के सदस्यों की नियुक्ति पर प्रतिबंध का प्रावधान है. शिकायत में आरोप लगाया गया है कि कुछ मामलों में प्रबंधकों ने नियुक्ति प्रक्रिया के दौरान औपचारिक रूप से पद छोड़ दिया और नियुक्तियां पूरी होने के बाद दोबारा प्रबंधन की जिम्मेदारी संभाल ली. हालांकि इन आरोपों की पुष्टि जांच पूरी होने के बाद ही हो सकेगी.

कई जिलों के मदरसे जांच के दायरे में

शिकायत में बाराबंकी, जौनपुर, बस्ती और कुशीनगर समेत कई जिलों के मदरसों का उल्लेख किया गया है. आरोप है कि कुछ संस्थानों में एक ही परिवार के कई सदस्य शिक्षक, क्लर्क या अन्य पदों पर कार्यरत हैं और सरकारी वेतन प्राप्त कर रहे हैं. कुछ मामलों में एक ही दिन परिवार के कई सदस्यों की नियुक्ति होने को लेकर भी सवाल उठाए गए हैं. शिकायतकर्ताओं का कहना है कि इससे चयन प्रक्रिया की पारदर्शिता पर संदेह पैदा होता है.

विदेश में रहने वालों को वेतन मिलने के भी आरोप

शिकायत में यह भी दावा किया गया है कि कुछ मामलों में ऐसे लोगों को भी वेतन मिलता रहा जो लंबे समय से विदेश में रह रहे थे. वहीं एक अन्य मामले में विदेश यात्रा के दौरान भी कर्मचारी को रिकॉर्ड में ड्यूटी पर दर्शाए जाने का आरोप लगाया गया है. इन दावों की सत्यता की जांच संबंधित अधिकारियों द्वारा की जा रही है.

क्या कह रहे हैं अधिकारी?

मदरसा बोर्ड से जुड़े अधिकारियों के अनुसार, NHRC या अन्य माध्यमों से प्राप्त शिकायतों की जांच नियमानुसार की जाती है. अधिकारियों का कहना है कि यदि किसी स्तर पर नियमों का उल्लंघन पाया जाता है तो जिला प्रशासन और संबंधित विभाग आवश्यक कार्रवाई करते हैं. साथ ही यह भी स्पष्ट किया गया है कि हाल के वर्षों में नियुक्तियों से जुड़े नियमों को और सख्त बनाया गया है ताकि पारदर्शिता सुनिश्चित की जा सके.

उत्तर प्रदेश के सहायता प्राप्त मदरसों में कथित भाई-भतीजावाद और रिश्तेदारों की नियुक्तियों को लेकर उठे सवाल अब जांच के दायरे में हैं. NHRC की पहल के बाद मामले की निगरानी बढ़ गई है. जांच रिपोर्ट आने के बाद ही यह स्पष्ट हो सकेगा कि आरोप कितने सही हैं और संबंधित संस्थानों के खिलाफ क्या कार्रवाई की जाएगी.



**Source: <https://vocaltv.in/national/nhrc-notice-panjab-govtphp/cid18793237.htm>**

लुधियाना में तीन श्रमिकों की मौत पर पंजाब सरकार को मानवाधिकार आयोग का नोटिस  
By VocalTV Desk | Jun 5, 2026, 19:12 IST

नई दिल्ली, 05 जून (हि.स.)। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने पंजाब के लुधियाना जिले में एक कारखाने के अंदर सीवेज लाइन की सफाई करते समय जहरीली गैसों में सांस लेने से तीन लोगों की मौत और दो अन्य के घायल होने की घटना का स्वतः संज्ञान लिया है। आयोग ने पंजाब सरकार के मुख्य सचिव और लुधियाना पुलिस आयुक्त को नोटिस जारी कर दो सप्ताह के भीतर विस्तृत रिपोर्ट सौंपने का निर्देश दिया है।

आयोग के मुताबिक मीडिया रिपोर्टों के अनुसार कारखाने के प्रबंधन ने रासायनिक कचरे के निपटान के लिए इस्तेमाल होने वाले सीवेज सिस्टम को साफ करने के लिए श्रमिकों को काम पर रखा था। वे बिना किसी सुरक्षा उपकरण के सीवर लाइन में घुस गए और जहरीली गैसों के संपर्क में आ गए। इनमें से तीन श्रमिकों की मौके पर ही मौत हो गई जबकि दो सहायक कर्मचारी बेहोश हो गए और उन्हें अस्पताल में भर्ती कराया गया।

आयोग ने रिपोर्ट में जांच की स्थिति, घायल श्रमिकों के स्वास्थ्य और सरकार द्वारा घोषित मुआवजे (यदि कोई हो) का विवरण शामिल करने का भी आदेश दिया है।

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हिन्दुस्थान समाचार / श्रद्धा द्विवेदी



**Source: <https://insamachar.com/nhrc-has-taken-suo-motu-cognizance-of-an-incident-in-ups-deoria-district-where-a-girl-was-beaten-and-paraded-through-the-village-in-a-humiliating-manner-on-suspicion-of-theft/>**

HomepageभारतNHRC ने यूपी के देवरिया जिले में चोरी के संदेह में एक लड़की को पीटने और अपमानजनक ढंग से गांव में घुमाने की घटना पर स्वतः संज्ञान लिया

भारत

NHRC ने यूपी के देवरिया जिले में चोरी के संदेह में एक लड़की को पीटने और अपमानजनक ढंग से गांव में घुमाने की घटना पर स्वतः संज्ञान लिया

Editor Posted on 5 जून 2026

राष्ट्रीय मानवाधिकार आयोग (NHRC) ने उत्तर प्रदेश के देवरिया जिले में अनुसूचित जाति की 14 वर्षीय एक किशोरी को चोरी के संदेह में एक दुकानदार द्वारा पेड़ से बांधकर पीटने की घटना का स्वतः संज्ञान लिया है। कहा गया है कि दुकानदार ने पीड़िता के बाल पकड़कर अपमानजनक ढंग से उसे पूरे गांव में घुमाया।

आयोग ने कहा कि समाचार रिपोर्ट सत्य है तो यह मानवाधिकार के गंभीर उल्लंघन का मुद्दा है। आयोग ने इस सिलसिले में देवरिया के जिला मजिस्ट्रेट और पुलिस अधीक्षक को नोटिस जारी कर दो सप्ताह के भीतर मामले की विस्तृत रिपोर्ट पेश करने का निर्देश दिया है।

2 जून, 2026 को प्रकाशित मीडिया रिपोर्ट के अनुसार, पीड़िता को अपमानजनक तरीके से पूरे गांव में घुमाने के बाद दुकानदार के घर तक घसीटकर लाया गया और एक पेड़ से बांधकर उसके साथ बेरहमी से मारपीट की गई।



**Source: <https://www.yugwarta.com/Encyc/2026/6/5/NHRC-NOTICE-PANJAB-GOVT.amp.html>**

लुधियाना में तीन श्रमिकों की मौत पर पंजाब सरकार को मानवाधिकार आयोग का नोटिस  
05 Jun 2026 19:12:53

नई दिल्ली, 05 जून (हि.स.)। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने पंजाब के लुधियाना जिले में एक कारखाने के अंदर सीवेज लाइन की सफाई करते समय जहरीली गैसों में सांस लेने से तीन लोगों की मौत और दो अन्य के घायल होने की घटना का स्वतः संज्ञान लिया है। आयोग ने पंजाब सरकार के मुख्य सचिव और लुधियाना पुलिस आयुक्त को नोटिस जारी कर दो सप्ताह के भीतर विस्तृत रिपोर्ट सौंपने का निर्देश दिया है।

आयोग के मुताबिक मीडिया रिपोर्टों के अनुसार कारखाने के प्रबंधन ने रासायनिक कचरे के निपटान के लिए इस्तेमाल होने वाले सीवेज सिस्टम को साफ करने के लिए श्रमिकों को काम पर रखा था। वे बिना किसी सुरक्षा उपकरण के सीवर लाइन में घुस गए और जहरीली गैसों के संपर्क में आ गए। इनमें से तीन श्रमिकों की मौके पर ही मौत हो गई जबकि दो सहायक कर्मचारी बेहोश हो गए और उन्हें अस्पताल में भर्ती कराया गया।

आयोग ने रिपोर्ट में जांच की स्थिति, घायल श्रमिकों के स्वास्थ्य और सरकार द्वारा घोषित मुआवजे (यदि कोई हो) का विवरण शामिल करने का भी आदेश दिया है।

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हिन्दुस्थान समाचार / श्रद्धा द्विवेदी



**Source: <https://www.yugwarta.com/Encyc/2026/6/5/NHRC-NOTICE-UP-DM-SP-.amp.html>**

यूपी के देवरिया जिले की किशोरी को पीटने के मामले में एनएचआरसी ने लिया स्वतः संज्ञान  
05 Jun 2026 19:09:53

नई दिल्ली, 05 जून (हि.स.)। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने उत्तर प्रदेश के देवरिया जिले में चोरी के संदेह में एक किशोरी की कथित पिटाई की घटना का स्वतः संज्ञान लिया है। आयोग ने देवरिया के जिलाधिकारी और पुलिस अधीक्षक को नोटिस जारी कर दो सप्ताह के भीतर विस्तृत रिपोर्ट तलब किया है।

आयोग ने बताया कि प्रकाशित खबरों में पाया गया कि इस जिले की 14 वर्षीय अनुसूचित जाति (एससी) की किशोरी को चोरी के संदेह में एक दुकानदार ने पेड़ से बांधकर पिटाई की और पीड़िता के बाल पकड़कर उसे गांव में घुमाया भी था।

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हिन्दुस्थान समाचार / श्रद्धा द्विवेदी

**Source: <https://www.aajtak.in/amp/education/news/story/up-madrasas-family-recruitment-corruption-govt-funding-misuse-nhrc-investigation-edmm-rptc-2570816-2026-06-05>**

ससुर ने 5 दामाद लगाए तो किसी ने बेटे-बहू या बीवी...! ऐसे कुछ 'परिवारों' में बंट रहा मदरसों का 1100 करोड़ फंड  
आशीष श्रीवास्तव

लखनऊ, 05 जून 2026, अपडेटेड 11:21 AM IST

उत्तर प्रदेश के सहायता प्राप्त मदरसों में भाई-भतीजावाद और वंशवाद चरम पर है. मदरसा विनियमावली 2016 में स्पष्ट प्रावधान है कि मदरसा प्रबंधन अपने परिवार के सदस्यों की नियुक्ति नहीं करेगा. इसके बावजूद संबंधित प्रबंधक नियमों को दरकिनार करने के लिए पहले औपचारिक रूप से इस्तीफा दे देता है, अपने स्थान पर किसी अन्य व्यक्ति को प्रबंधक नियुक्त कर देता है और परिवार के सदस्यों की नियुक्ति होने के बाद पुनः स्वयं प्रबंधक बन जाता है.

कहीं ससुर के बाद 5 दामादों की नियुक्ति तो कहीं बहू-बेटे को पद दिए गए. दरअसल यूपी के सहायता प्राप्त मदरसों में सरकारी फंड से चल रही फैमिली भर्ती का कुछ ऐसा ही खुलासा हुआ है. नियमों को चकमा देने के लिए पहले प्रबंधक इस्तीफा देता है, फिर पत्नी, बेटे, दामाद और रिश्तेदारों की नियुक्ति कर दोबारा कुर्सी संभाल लेता है.

1100 करोड़ के सरकारी अनुदान पर कुछ परिवारों का कब्जा होने के आरोप. जिसकी शिकायत शिकायतकर्ता तल्हा अंसारी ने NHRC से किया जिसके बाद NHRC ने यूपी चीफ सेक्रेटरी को नोटिस भेजकर जवाब भी मांगा जिसके बाद खुलासा हुआ कि बाराबंकी, जौनपुर, बस्ती और कुशीनगर के मदरसों में एक ही परिवार के कई सदस्य सरकारी वेतन लेते मिले. ब्रिटेन और दुबई में रहने वाले लोगों तक को झूटी पर दिखाकर वेतन निकालने का दावा.

मदरसे शिक्षा केंद्र हैं या फैमिली कंपनी?

यह खुलासा अल्पसंख्यक शिक्षा व्यवस्था में बड़े भ्रष्टाचार और मानवाधिकार उल्लंघन की तरफ इशारा करता है. उत्तर प्रदेश के सहायता प्राप्त मदरसों में भाई-भतीजावाद और वंशवाद चरम पर है. मदरसा विनियमावली 2016 में स्पष्ट प्रावधान है कि मदरसा प्रबंधन अपने परिवार के सदस्यों की नियुक्ति नहीं करेगा. इसके बावजूद संबंधित प्रबंधक नियमों को दरकिनार करने के लिए पहले औपचारिक रूप से इस्तीफा दे देता है, अपने स्थान पर किसी अन्य व्यक्ति को प्रबंधक नियुक्त कर देता है और परिवार के सदस्यों की नियुक्ति होने के बाद पुनः स्वयं प्रबंधक बन जाता है.

इस प्रकार मदरसा विनियमावली के प्रावधानों की खुलेआम धज्जियां उड़ाई जा रही हैं और प्रशासन को गुमराह कर भाई-भतीजावाद एवं वंशवाद को बढ़ावा दिया जा रहा है. उत्तर प्रदेश के सहायता प्राप्त मदरसों में प्रबंधन से लेकर सरकारी शिक्षक और कर्मचारी तक एक ही परिवार की सीमाओं में सिमट गए हैं.

बता दें कि उत्तर प्रदेश सरकार सहायता प्राप्त मदरसों के लिए प्रतिवर्ष लगभग 1100 करोड़ रुपये का अनुदान देती है, लेकिन यह राशि कुछ चुनिंदा परिवारों के बीच ही बंटकर रह जाती है. यह प्रदेश की 5 करोड़ से अधिक अल्पसंख्यक आबादी के मानवाधिकारों का भी खुला उल्लंघन है. नीचे कुछ मदरसों के उदाहरण दिए जा रहे हैं, जो इस व्याप्त भाई-भतीजावाद और वंशवाद की तस्वीर पेश करते हैं.

उदाहरण 1: मदरसा जामिया मदीनतुल उलूम, रसौली, जनपद बाराबंकी

1. प्रबंधक- अयाज अहमद (पति)
2. सरकारी शिक्षिका- जेबा बानो (प्रबंधक की पत्नी)
3. सरकारी शिक्षक-मोहम्मद शब्बीर (प्रबंधक के साले/रिश्तेदार)

इस मामले में हुआ ये कि अपनी पत्नी जेबा बानो और रिश्तेदार मोहम्मद शब्बीर की नियुक्ति के समय प्रबंधक अयाज अहमद ने अपने चाचा इसरार अहमद को प्रबंधक बना दिया. नियुक्तियां पूरी होते ही वह पुनः स्वयं प्रबंधक बन गए.

उदाहरण 2: मदरसा रियाजुल उलूम, मछलीशहर, जनपद जौनपुर

1. सरकारी प्रधानाचार्य- महजबी बेगम (पत्नी)
2. पूर्व प्रबंधक/वर्तमान सरकारी शिक्षक- बकरिदू खान उर्फ इमरान (प्रधानाचार्या के पति)
3. सरकारी शिक्षक- फैजान अहमद (प्रधानाचार्या का पुत्र)
4. सरकारी शिक्षक- रिजवान अहमद (प्रधानाचार्या का पुत्र)
5. सरकारी क्लर्क- महमूद आलम (प्रधानाचार्या के रिश्तेदार)
6. फरहत अंजुम (प्रधानाचार्या की रिश्तेदार)
7. तहसीन बानो (प्रधानाचार्या की रिश्तेदार)

इस केस में प्रधानाचार्या महजबी बेगम तथा उनके दोनों पुत्र फैजान अहमद और रिजवान अहमद की नियुक्ति एक ही दिन हुई. इससे बड़े पैमाने पर भ्रष्टाचार की आशंका उजागर होती है.

उदाहरण 3: मदरसा अहले सुन्नत फैजुन्नबी, कप्तानगंज, बस्ती

1. प्रबंधक- मुनीर अली (ससुर)
2. सरकारी शिक्षक- प्रबंधक के 5 दामाद

यहां अपने पांच दामादों की नियुक्ति के समय प्रबंधक मुनीर अली ने पद से इस्तीफा दे दिया था. नियुक्तियां पूरी होने के बाद वह पुनः प्रबंधक बन गए. इस प्रकार नियमों में हेरफेर कर प्रशासन को गुमराह किया गया और सरकारी धन की खुली लूट की गई.

उदाहरण 4 – मदरसा अब्बे रहमत, मझगवां कला, जनपद जौनपुर

1. प्रबंधक- बाबर कुरैशी (ससुर)
2. सरकारी क्लर्क- अफसू बानो (प्रबंधक की बहू)

उदाहरण 5: मदरसा जामियतुल फलाह, बदमपुर अलियाबाद, जनपद बाराबंकी

1. प्रबंधक- अफसरी फहीम (माता)
2. सरकारी शिक्षक- मोहम्मद काशिफ उमैर (प्रबंधक का पुत्र)
3. सरकारी शिक्षक- मोहम्मद आमिर (प्रबंधक का पुत्र)

इस मामले में आजमगढ़ के मुबारकपुर स्थित मदरसा अशरफिया में शिक्षक रहे शम्सुल हुडा खान वर्ष 2007 से ब्रिटेन में रह रहे थे और वहां की नागरिकता भी ले चुके थे. इसके बावजूद भारत में वर्ष 2017 तक उनका वेतन और वेतनवृद्धि जारी रही.

अप्रैल 2026 में कुशीनगर के 'मदरसा मोहम्मदिया फैज़े रसूल' में एक बड़ा घोटाला सामने आया. यहां शिक्षिका तालीमुन निशा दो महीने तक दुबई में थीं, लेकिन कागज़ों में उन्हें 'ड्यूटी पर' दिखाकर सरकारी वेतन निकाला जाता रहा. उक्त शिक्षिका मदरसे के प्रबंधक की पुत्री हैं. मदरसे में एक ही परिवार के छह सदस्य नियुक्त हैं.

मदरसा बोर्ड डिप्टी डायरेक्टर सोन कुमार के मुताबिक इस मामले में जांच की जा रही है. इसमें कई ऐसे मदरसे हैं जिनके प्रबंधक इस्तीफा देने के बाद दूसरा प्रबंधन उनके रिश्तेदारों को रख लेता है इस टेक्निकल ग्राउंड पर नियुक्ति की जाती है 2024 की नियमावली के बाद कोई भी नई नियुक्ति नहीं की गई है 2016 नियमावली में ब्लड रिलेशन और 24 की नियुक्ति में साफ तौर से ब्लड रिलेशन को मनाए ही है इसके इसके बावजूद अगर इस तरीके से हैं तो जो भी एनएचआरसी के लेटर आते हैं उन पर जांच होती है और टीम गठित करके डीएम स्तर पर भी कार्रवाई की जाती है.

इस पूरे मामले की शिकायतकर्ता जिन्होंने NHRC में शिकायत दर्ज करवाई है . तल्हा अंसारी ने बताया कि उन्होंने NHRC से शिकायत की जिसमें सभी मदरसों को डिटेल में भेजा गया उसके बाद NHRCH ने चीफ सेक्रेटरी को नोटिस भेजकर जवाब भी मांगा है जिससे अब जांच की जा रही है .और आगे की कार्यवाही की जाएगी. ये मदरसे काफी समय से चला रहे है और अपने रिश्तेदारों को ब्लड रिलेशन को आगे बढ़ा रहे है और इस्तीफा देकर फिर ज्वाइन कर लेते जिससे टेक्निकल ग्राउंड मजबूर रहे और अब शिकायत के बाद कार्यवाही की जा रही है.

---- समाप्त ----